

**BRIEFLY**

## **NHRC flags human rights concern in Vizag steel plant blast**

**New Delhi:** The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report on the Visakhapatnam Steel Plant accident that claimed the lives of nine workers and left several others with severe burn injuries. Observing that the contents of the report, if true, raise a serious issue of human rights violations, the Commission has issued a notice to the Andhra Pradesh Chief Secretary, seeking a detailed report within two weeks. The NHRC said the report should include the health status of the injured workers and details of ex gratia compensation paid to them as well as to the families of those who died in the incident. According to reports, the accident occurred on Monday in the steel melting shop of the Visakhapatnam Steel Plant operated by Rashtriya Ispat Nigam Limited (RINL), when a ladle carrying around 150 tonnes of molten steel at a temperature of nearly 1,600 degrees Celsius exploded.



**NHRC, India organised an Open House Discussion on 'Safeguarding human rights against digital arrest scams' in New Delhi. Chairing the discussion, Justice V Ramasubramanian, Chairperson highlighted the growing threat posed by cyber-enabled frauds, particularly digital arrest scams.**



### **NHRC TAKES COGNISANCE OF DEATH OF 4 WORKERS**

The National Human Rights Commission (NHRC), India took suo motu cognisance of a media report that on June 7, 2026, four workers died while cleaning a septic tank at a jewellery manufacturing unit in Surat district of Gujarat. Reportedly, they entered the tank to clean it without following any safety protocol and became victims of toxic fumes. The workers were taken to the hospital by the rescue team, where doctors declared them dead. NHRC observed that the contents of the report, if true, raise serious issues of violation of human rights.

## एनएचआरसी ने हादसे का संज्ञान लिया

नई दिल्ली। एनएचआरसी ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लेते हुए आंध्र प्रदेश के मुख्य सचिव को नोटिस जारी किया है। आयोग ने बताया कि 8 जून को आंध्र प्रदेश में राष्ट्रीय इस्पात निगम लिमिटेड के विशाखापत्तनम स्टील प्लांट में हुए विस्फोट के बाद आठ कर्मचारियों की मौत हो गई और कम से कम छह अन्य गंभीर रूप से झूलस गए। यह घटना विशाखापत्तनम स्टील प्लांट की एसएमएस-2 और एसटीसी-3 हीट फैसिलिटी से पिघला हुआ स्टील लीक होने के बाद हुई।

## NHRC seeks report on VSP blast

### The Hindu Bureau

VISAKHAPATNAM

The National Human Rights Commission (NHRC) has taken suo motu cognisance of the June 8 accident at the Visakhapatnam Steel Plant's SMS-1, in which nine workers died and at least six suffered severe burns, according to an official release.

The workers' unions alleged that the management failed to follow mandatory safety protocols, leading to the disaster.

Taking note of the allegations, the NHRC issued a notice to the Chief Secretary of the Andhra Pradesh government. It directed the State administration submit a report within two weeks.

### **Fresh incident**

Safety protocols at plant came under intense scrutiny following a fresh incident at the SMS-1 on Thursday. Authorities said a hole developed in a ladle at the TP Bay, resulting in significant spill of molten liquid steel onto the shop floor. Fortunately, there were no casualties or injuries as the area was unoccupied at that time, officials said. Meanwhile, RINL initiated an organisational reshuffle at the plant. Key reassignments include N Bhanu to GM (SMS-1), Ruchira Gupta to Town Administration, and MM Rao to CO&CCP.

# NHRC notice to AP CS on VSP tragedy

DC CORRESPONDENT  
VISAKHAPATNAM, JUNE 11

National Human Rights Commission (NHRC) has taken suo motu cognisance of media reports on nine workers died and five others suffering from severe burns after an explosion at the Visakhapatnam Steel Plant of the Rashtriya Ispat Nigam Limited (RINL) in Visakhapatnam of AP on June 8.

The steel plant workers' union has reportedly alleged that the VSP management has ignored safety protocols.

NHRC has observed that going by the contents of news reports, if true; raise issues of violation

of human rights.

The commission said it has therefore issued a notice to the Andhra Pradesh Chief Secretary, calling for a detailed report on the matter within two weeks. The report is expected to include the status of the injured workers' health and payment of ex-gratia amount to them and the next of kin of the deceased.

The blast occurred at the Steel Melting Shop of the plant when a ladle carrying around 150 tonnes of liquid steel at a temperature of about 1600°C suddenly exploded, throwing the molten steel across the shop floor causing severe burn injuries to the workers.

# VSP blast: NHRC seeks report from CS within 2 weeks

EXPRESS NEWS SERVICE

@ Visakhapatnam

THE National Human Rights Commission (NHRC) has taken suo motu cognizance of the explosion at the Visakhapatnam Steel Plant (VSP) that claimed the lives of nine workers and left several others with severe burn injuries on June 8.

Acting on media reports, the Commission observed that the incident, if the reported facts are established, raises concerns relating to the protection of workers' rights and safety.

It has issued a notice to the Andhra Pradesh Chief Secretary, seeking a detailed report within two weeks.

The NHRC has directed the government to provide information on the condition of the injured workers, the medical treatment being extended to them, and the payment of ex-gratia compensation to both the injured workers and the families of those who lost their lives in the accident.

A ladle carrying 150 tonnes of molten steel reportedly exploded in the Steel Melting Shop of Rashtriya Ispat Nigam Limited (RINL)-run VSP, spilling metal and causing multiple casualties.



The tragedy has triggered concerns over industrial safety practices at the plant.

Workers' unions have alleged that established safety protocols were not adequately followed and that management failed to address potential operational risks.

Responding to this, the Commission said the matter warranted examination in view of the serious loss of life and injuries caused by the incident.

The intervention from NHRC comes amid growing demands from labour organisations and the civil society groups for accountability and strengthened several safety measures in heavy industries.



Distraught family members of the victims wait outside the hospital premises, following the fire accident that claimed nine lives at the Visakha Steel Plant; (below) rescue and recovery operations under way after the industrial accident. v.n.u.u

# A legacy of steel scarred by disasters

**A blast in the Vizag Steel Plant on June 8 has claimed the lives of nine persons and injured six others, triggering demands from the victims' kin for accountability and long-term support, while sparking a nationwide debate on industrial safety, management accountability and privatisation. Y. Kamalakar Rao reports on how the accident unfolded and how it has aggravated the suffering of workers who have been on the warpath ever since the Union government announced its proposal for 100% disinvestment of the plant**

**T**he recent explosion in the port city of Visakhapatnam reflects the human costs of an industrial tragedy that dominates the headlines for a few days and is forgotten till another tragedy strikes. A heart-rending video recorded on June 8 and now going viral on social media, depicting a father's final message to his son.

One of the victims, 53-year-old K. Padirajji, knew that his time was running out, as he suffered over 90% burns in a massive explosion that occurred in the Plant. The skin on his chest had been burnt away, and every breath was an agonising struggle. Yet his voice carried the weight of a father's final message.

"Varma... Daddy," he whispered, addressing his eldest son. "Take care of your brother. Take care of your mother. Continue your studies. Don't fight with anyone. Stay united."

Within 48 hours, on June 10, Padirajji succumbed to his injuries at MGM Seven Hills Hospital in Visakhapatnam, becoming the ninth casualty of the devastating industrial disaster at the Rashtriya Ispat Nigam Limited (RINL) Visakhapatnam Steel Plant.

The video soon went viral across social media platforms, emerging as the haunting symbol of a tragedy that reduced hardworking men to ashes within seconds.

Among those who perished were technicians Gonitha Bhanu Kumar, G.V. Appa Rao and M. Krishna Nagu; general foreman K. Prabhakar Rao; and a promising young manager, Raveen Kumar, also known across the Plant as "Gold Kumar".

The intensity of the inferno was such that several bodies recovered from the wreckage of Steel Melting Shop 3 (SMS-3) were beyond recognition. Forensic teams at the King George Hospital (KGH) mortuary had to rely on DNA analysis to identify the victims and hand over their remains to grieving families.

As investigators continue examining the twisted remains of Gaster-2, the human cost of the disaster is visible across Visakhapatnam.

In Ganaganam, not far from the steel plant, Padirajji's home is filled with mourners. His wife remains inconsolable, while his two sons repeatedly watch the video carrying their father's final words.

**Heartbroken families**

Like Padirajji's family, relatives of the other victims are struggling to come to terms with their loss. Appa Rao's wife, Rachamma, recalled that her husband, on the fateful day, left for the Plant from a hospital where their elder son was admitted due to a high fever. After arriving, Rachamma called Appa Rao, when he asked her to "take care of the children", a visibly grief-stricken Rachamma recounted it to be her husband's last words.

Besides their grief, the victims' kin are demanding accountability and long-term support.

**Take care of your brother. Take care of your mother. Continue your studies. Don't fight with anyone. Stay united. K. PADIRAJJI, victim**

"We need immediate government intervention and livelihood support. Fair compensation alone is not enough. We need security for our future," several family members said outside the RGH mortuary while awaiting the release of the bodies.

**The anatomy of an inferno**

To understand the magnitude of the disaster, one must know the scale of the operation inside SMS-1. At around 4:15 p.m. on June 8, a massive industrial ladle, identified as Ladle No. 18, was suspended from an overhead crane. It contained approximately 150 tonnes of molten steel heated to nearly 1,500°C.

The molten metal had been processed through converters and was being positioned above the casting machine for transfer into a tundish before entering the continuous casting process. Workers stationed below were carrying out routine preparations for the opening of the ladle's mechanical slide gate.

Then, without warning, disaster struck. According to preliminary findings compiled by the Chief Inspector of Factories, gases trapped inside the molten steel may have caused a sudden pressure build-up. Before the slide gate could be opened, an explosion tipped through the vessel.

Ravi, a supervising technician working nearby, vividly recalls the horrifying moment. "I heard a sound like a supersonic bomb blast. Within seconds, a huge ball of fire shot up nearly 80 feet to the ceiling. Overhead Crane 2 caught fire almost instantly. The molten steel did not simply spill. It exploded outward like pressurised foam, raining down like volcanic lava over a vast area. We ran for our lives, but those directly underneath had no chance," he said.

The molten steel, glowing white-hot at temperatures approaching 1,600°C, instantly engulfed the workers below. Several were killed on

the spot, while others suffered catastrophic burns.

**Political reverberations**

The tragedy quickly acquired political dimensions. As RINL is a Navratna Central Public Sector Enterprise, the accident triggered a national debate on industrial safety, management accountability and privatisation. Prime Minister Narendra Modi expressed grief over the incident and announced an ex gratia payment of ₹2 lakh from the Prime Minister's National Relief Fund for the families of the deceased and ₹50,000 for those injured.

Union Minister for Steel and Heavy Industries H.D. Kumaraswamy arrived in Visakhapatnam shortly after midnight on June 9. Accompanied by Union Civil Aviation Minister and Sri Kalahasti MP, Kintjarapu Ram Mohan Naidu, he visited the injured workers undergoing treatment at various hospitals and reviewed the situation. Kumaraswamy announced a relief package of ₹25 lakh for the family of each deceased worker, along with a permanent job in RINL for an eligible family member. For the injured, compensation of ₹10 lakh each was announced, while the company committed to bearing the full cost of medical treatment and rehabilitation.

**The molten steel did not simply spill. It exploded outward like pressurised foam, raining down like volcanic lava over a vast area. We ran away, but those underneath had no chance.**

Andhra Pradesh Chief Minister N. Chandrababu Naidu closely monitored the situation from Amarravati and directed officials to ensure speedy rescue and relief operations.

State IT and HRD Minister Nara Lokesh visited the accident site and met the bereaved families. "We are not merely providing financial assistance and moving on, after the mourning period is over, we will invite the affected families to Amaravati and discuss long-term support measures, including education for their children and their overall welfare," he said.

Deputy Chief Minister Pawan Kalyan also raised questions regarding industrial safety protocols, pointing to reports of technical issues at a nearby unit a day before the accident.

Meanwhile, YSRCP president and former Chief Minister Y.S. Jagan Mohan Reddy demanded a transparent and independent investigation into the incident, alleging that safety standards may have suffered due to the Plant's financial difficulties.

**The disinvestment debate**

Beyond the immediate tragedy lies a larger and more contentious issue. For several years, workers and trade unions have been protesting against the proposed 100% disinvestment of RINL by the Union government.

Many employees believe that the Plant's financial difficulties have directly affected safety standards. Trade union leaders, including D. Adinarayana, J. Apollaya Rama and Mantri Rajashekhar, argue that the company has been struggling under severe financial pressure, resulting in reduced operational capacity and a shortage of funds for maintenance and infrastructure upgrades. "When a large steel plant is starved of resources, the first casualties are preventive maintenance, safety audits and equipment replacement," Adinarayana said.

Apollaya Rama pointed to increasing dependence on contract labour in specialised operations. "There is a severe shortage of regular employees. Many critical functions are now being handled by contract workers who may not have

the same level of training and experience. This creates additional risks in a highly hazardous environment," Ramu said.

However, Minister Nara Lokesh rejected attempts to link the accident directly to privatisation. He noted that the Central government had recently extended substantial financial support to RINL to stabilise operations and address debt-related concerns.

Despite such assurances, workers remain skeptical. Many believe that unless the Plant secures captive iron ore mines and achieves greater financial stability, it will continue facing operational and safety challenges.

**Seeking accountability**

To determine the exact cause of the explosion, the Ministry of Steel has constituted a three-member independent inquiry committee headed by the Director-in-Charge of SAIL's Bokaro Steel Plant.

The committee is expected to examine several critical issues. Why did the safety systems fail to detect possible gas accumulation inside the molten steel? Was the refractory lining of the ladle adequately monitored and maintained? Were there any operational pressures to accelerate production despite warning signs?

The answers to these questions will be crucial in determining accountability and preventing future tragedies.

The National Human Rights Commission (NHRC) has also taken cognisance of the incident and sought a detailed report from the Andhra Pradesh government within two weeks. The NHRC has requested information on the condition of the injured workers, the compensation provided, and the measures being taken for the affected families.

**Regional pride and sacrifice**

This is not the first time the Visakhapatnam Steel Plant has witnessed such tragedy.

Popularly known as "Vizag Steel", the Plant occupies a unique place in the socio-political history of Andhra Pradesh. It emerged from the historic "Visakha Utkal-Andhra Halka" movement of the 1960s, during which 32 protestors lost their lives in police firing while demanding a steel plant for the State.

For many people, therefore, the Plant is more than an industrial unit - it is a symbol of regional pride and sacrifice. Yet its history has also been scarred by repeated industrial accidents.

The darkest chapter occurred in June 2012, when an explosion in the oxygen control unit of SMS-2 claimed 19 lives, including senior officials and union leaders.

In the years that followed, minor gas leaks, pressure valve failures and other accidents periodically claimed lives and exposed vulnerabilities in safety systems.

In May 2022, an explosion at Blast Furnace 3 injured several workers and renewed concerns about safety standards. Trade unions argue that a common thread runs through these tragedies.

According to them, chronic staff shortages, delayed maintenance schedules and excessive dependence on contract labour have steadily weakened the Plant's safety culture.

"The problem is not a lack of engineering expertise. It is a gradual erosion of safety practices," said a senior trade union leader.

For the people of Visakhapatnam, the steel plant remains a symbol of sacrifice, pride and perseverance. But every industrial accident chips away at that legacy.

As investigations continue and families mourn their loved ones' deaths, one painful question lingers: how many more lives must be lost before industrial safety becomes non-negotiable?

Until that question is answered, the proud motto of "Utkal Naganam" (Steel City) will continue to carry the bitter taste of avoidable tragedy.



## पुलिस कस्टडी में व्यक्ति की संदिग्ध मौत के मामले में मानवाधिकार आयोग में दी शिकायत

कोटा| पुलिस कस्टडी में व्यक्ति की संदिग्ध मौत के मामले में पीयूसीएल कोटा जिला की ओर से राष्ट्रीय मानवाधिकार आयोग नई दिल्ली में औपचारिक शिकायत भेजी गई है। आयोग ने शिकायत दर्ज कर डायरी नंबर 13188/IN/2026 जारी किया है। पीयूसीएल कोटा जिला संयोजक एडवोकेट दिनेश राय द्विवेदी ने बताया कि संजय नगर निवासी अब्दुल सलाम पुत्र जलालुद्दीन को 8 जून को मित्रोली थाना पुलिस पूछताछ के लिए रणथम्भौर एक्सप्रेस से ले जा रही थी। इस दौरान भवानीमंडी से धुआंखेड़ी के बीच ट्रेन से गिरकर उनकी मौत हो गई। परिजनों का आरोप है कि यह कस्टडी में हुई मौत है। शिकायत में निष्पक्ष जांच, देशियों पर कार्रवाई और मुआवजे की मांग की गई है।

## एनएचआरसी ने हादसे का संज्ञान लिया

नई दिल्ली। एनएचआरसी ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लेते हुए आंध्र प्रदेश के मुख्य सचिव को नोटिस जारी किया है। आयोग ने बताया कि 8 जून को आंध्र प्रदेश में राष्ट्रीय इस्पात निगम लिमिटेड के विशाखापत्तनम स्टील प्लांट में हुए विस्फोट के बाद आठ कर्मचारियों की मौत हो गई और कम से कम छह अन्य गंभीर रूप से झुलस गए। यह घटना विशाखापत्तनम स्टील प्लांट की एसएमएस-2 और एसटीसी-3 हीट फैसिलिटी से पिघला हुआ स्टील लीक होने के बाद हुई।



**Source:** <https://www.newindianexpress.com/states/andhra-pradesh/2026/Jun/12/visakhapatnam-steel-plant-blast-nhrc-seeks-report-from-cs-within-2-weeks>

Andhra Pradesh

Visakhapatnam Steel Plant blast: NHRC seeks report from CS within 2 weeks

NHRC has issued a notice to the Andhra Pradesh Chief Secretary, seeking a detailed report within two weeks.  
Express News Service Updated on: 12 Jun 2026, 9:21 am

VISAKHAPATNAM: The National Human Rights Commission (NHRC) has taken suo motu cognizance of the explosion at Visakhapatnam Steel Plant (VSP) that claimed the lives of nine workers and left several others with severe burn injuries on June 8.

Acting on media reports, the Commission observed that the incident, if the reported facts are established, raises concerns relating to the protection of workers' rights and safety.

It has issued a notice to the Andhra Pradesh Chief Secretary, seeking a detailed report within two weeks. The NHRC has directed the government to provide information on the condition of the injured workers, the medical treatment being extended to them, and the payment of ex-gratia compensation to both the injured workers and the families of those who lost their lives in the accident.

A ladle carrying 150 tonnes of molten steel reportedly exploded in the Steel Melting Shop of Rashtriya Ispat Nigam Limited (RINL)-run VSP, spilling metal and causing multiple casualties. The tragedy has triggered concerns over industrial safety practices at plant.

Workers' unions have alleged that established safety protocols were not adequately followed and that management failed to address potential operational risks. Responding to this, the Commission said the matter warranted examination in view of serious loss of life and injuries caused by the incident.

The intervention from NHRC comes amid growing demands from labour organisations for accountability, strengthened measures in heavy industries.

**Source:** <https://thesouthfirst.com/topright/stoic-wife-in-andhra-grieving-father-in-himachal-human-cost-of-settebello-tragedy-emerges/>

The South First » Andhra Pradesh

Vizag Steel Plant tragedy: Workers list the lessons that were ignored

Preliminary reports suggested that entrapped gases in the molten steel may have caused the accident on 8 June.  
Sreshta Ladegaam

Published Jun 12, 2026 | 8:00 AM — Updated Jun 12, 2026 | 8:00 AM

Synopsis: Workers and trade unions blamed poor maintenance, manpower shortage, mismanagement, and covert privatisation moves for the tragedy that killed nine employees at the Vizag Steel Plant. Meanwhile, the NHRC took suo motu cognisance of the incident and has asked Andhra Pradesh for a detailed report in a fortnight.

Taking suo motu cognisance of the Vizag Steel Plant accident that killed nine workers and injured five others, the National Human Rights Commission (NHRC) issued a notice to the Chief Secretary of Andhra Pradesh for a detailed report.

The report, which has to be submitted in two weeks, must include the status of the injured and the ex gratia amount, the NHRC said.

Meanwhile, preliminary reports suggested that entrapped gases in the molten steel may have caused the accident on 8 June.

An explosion around 4:15 pm at the Steel Meltshop -1 led to the spilling of molten steel, at a temperature as high as 1,500 Celsius. Eight workers were killed instantly, while another, operator K Pydiraju, died while receiving treatment at MGM Seven Hills Hospital.

Five critically injured workers were being treated at MGM and KIMS hospitals. Three of them were declared out of danger, while the other two workers continued to receive intensive care.

A Union Ministry of Steel-appointed three-member committee visited the plant on Tuesday, 9 June. Rashtriya Ispat Nigam Limited (RINL), also known as Vizag Steel, has launched an internal probe into the incident. The outcomes of the two probes would shed more light on the causes of the tragedy.

Workers blame management

The tragic incident has sparked an uproar among workers and trade unions, triggering protests to highlight the alleged deviation from standard operating procedures.

They argued that substandard raw material, inadequate maintenance, and understaffing may have led to the tragedy. They blamed what they called gradual privatisation efforts as the reason for the mismanagement.

Workers accused the management of negligence and inaction despite repeated concerns. They claimed that the

plant was using sub-standard raw materials. They also alleged that outdated and risky equipment was not replaced despite raising complaints.

Internal transfers caused severe mismanagement as people had to handle unfamiliar tasks, the workers said. It was also alleged that third-party bricks were used for the refractory wall of the ladle.

Two employees told South First that the Steel Meltshops were running at a lower capacity due to reduced manpower. They also claimed a shortage of experienced employees in various divisions as several personnel retired, and hiring remained stagnant.

The plant has launched a three-phase Voluntary Retirement Scheme (VRS) from January to December 2025, with over 2,000 employees opting for it.

Employees from middle and young ages also applied for VRS amid salary delays and disinvestment scare. Furthermore, limited recruitment and the dismissal of a large number of skilled contract workers also affected regular functioning.

An employee alleged that working conditions at RINL significantly worsened over the years. He claimed that the workers were not allowed designated lunch breaks, and multiple canteens were closed down except for those serving tea.

#### Role of alleged privatisation move

Despite the Union and state government refuting reports of moves to privatise RINL, workers claimed that disinvestment efforts were still on. They said that privatisation efforts were underway through the outsourcing of maintenance and operations to private players across various divisions.

A major concern flagged by several trade unions was RINL inviting Expressions of Interest (EoIs) for the operation and maintenance of various divisions of the plant. Many of those expired EoIs could be found on the Vizag Steel website.

Workers said that it was an 'open secret' at VSP that the operation and maintenance of the sinter plant had been handed over to TPL Services Private Limited (TPLSPL), a subsidiary of Tata Projects Limited.

However, RINL has not made public any involvement of the Tata firm. However, TPLSPL had placed several recruitment advertisements on online platforms for hiring hands to operate and maintain the sinter plant at a "Vizag-based" steel plant.

#### Lessons not learnt

Ayodhya Ram of the CPI(M)-affiliated Centre for Indian Trade Unions (CITU) said the plant authorities had not learnt from previous incidents.

In June 2012, a massive explosion at the newly installed Oxygen Plant resulted in the death of 19 workers. The Union Ministry ordered an inquiry into the accident by forming a committee headed by SR Jain, former chairman of Steel Authority of India Limited (SAIL).

The committee gave a clean chit to the steel plant management in August of the same year. However, the complete report of the committee was unavailable in the public domain.

The Human Rights Forum (HRF) has now called for the release of the SR Jain committee report.

The latest accident at Vizag Steel Plant was part of a series of similar mishaps in recent years.

Among them were:

Four workers suffered burns when liquid steel spilt onto the floor at Steel Melting Shop 2 in December 2020.

In February 2023, molten steel spillage caused burns to 9 people.

Demand for more compensation

Meanwhile, Union Minister of Steel HD Kumaraswamy announced an ex gratia of ₹25 lakh each to the families of the deceased and promised permanent employment to one member per family.

The ministry also announced ₹10 lakh each to the families of the injured and vowed to cover medical expenses.

However, the Joint Action Committee (JAC) of trade unions, workers, and civil society groups staged a protest in Visakhapatnam on Wednesday, 10 June, demanding an ex gratia of ₹1 crore to the families of the deceased.

They alleged that the ₹1.72 crore compensation package floated by the state government was actually part of the benefits provided by the Vizag Steel Plant, and thus should not be publicised as ex gratia.

The JAC also demanded a thorough probe into the accident and that the incident should not be looked at in isolation, but as part of larger structural problems.

(Edited by Majnu Babu).



**Source: <https://www.timesnownews.com/india/visakhapatnam-steel-plant-explosion-nhrc-takes-suo-motu-cognizance-of-death-toll-article-154575009/amp>**

Visakhapatnam Steel Plant Explosion: NHRC Takes Suo Motu Cognizance

Authored by: Poorva Karki

Updated Jun 11, 2026, 14:51 IST

The NHRC has reportedly taken a suo motu cognizance of the reported deaths of workers that happened at the Visakhapatnam Steel Plant explosion in Andhra Pradesh.

A day after the death toll in the Visakhapatnam Steel Plant explosion increased to 9, the National Human Rights Commission, India, finally stepped in and took a suo motu cognizance in the matter. A sudden blast that happened in Rashtriya Ispat Nigam Ltd (Vizag Steel Plant), Visakhapatnam, on Monday, June 08, ended up killing eight workers and injuring six more. Soon after, a 9th worker succumbed to severe burn injuries, as per PTI. Taking a firm step over the tragedy, the NHRC on June 11, took suo motu cognizance of the reported deaths and injuries in Andhra Pradesh.

“The National Human Rights Commission (NHRC), India, has taken suo motu cognizance of a media report that eight workers died and at least six others suffered severe burn injuries after an explosion at the Visakhapatnam Steel Plant of the Rashtriya Ispat Nigam Limited in Andhra Pradesh on 8th June 2026,” read NHRC’s press release.

The decision was based on the allegations by the workers’ union. Reportedly, the workers’ union has alleged that the explosion was a result of the safety protocols’ negligence by the management. “Reportedly, the workers’ union has alleged that the management ignored safety protocols,” the statement further read.

The NHRC has also issued a notice to the Andhra Pradesh Chief Secretary and has called for a detailed report on the matter. The report has been asked to be submitted within two weeks. “The Commission has observed that the contents of the news report, if true, raise issues of violation of human rights. Therefore, it has issued notices to the Andhra Pradesh Chief Secretary, calling for a detailed report on the matter within two weeks,” the statement read.

Reportedly, the NHRC has asked to include the health status of the injured workers in the report, along with information on payment of ex gratia amount to the injured and the next of kin of the deceased. “The report is expected to include the status of the injured workers’ health and payment of ex gratia amount to them and the next of kin of the deceased,” the statement continued.

According to the media report, carried on 9th June 2026, the incident occurred in the ‘Steel Melting Shop’ of the plant when a ladle carrying around 150 tonnes of liquid steel at a temperature of about 1600°C suddenly exploded and the molten steel poured across the shop floor causing severe burn injuries to the workers,” the statement concluded.



**Source: <https://www.newsbytesapp.com/news/india/nhrc-probes-visakhapatnam-steel-plant-explosion-that-killed-9-workers/tldr>**

NHRC probes Visakhapatnam Steel Plant explosion that killed 9 workers  
India Jun 11, 2026

The National Human Rights Commission (NHRC) is looking into the tragic explosion at Visakhapatnam Steel Plant on June 8, where a ladle carrying around 150 tons of molten steel burst, killing eight workers and injuring at least six others. Sadly, a ninth worker died later from his injuries. The incident has raised serious questions about workplace safety.

NHRC asks Andhra Pradesh for report

On June 11, the NHRC asked Andhra Pradesh's chief secretary for a full report within two weeks, covering the health of injured workers, compensation details, and whether safety protocols were ignored as claimed by the workers' union.

The commission stressed that neglecting safety could violate human rights.



**Source: <https://www.bizzbuzz.news/industry/nhrc-seeks-report-on-vizag-steel-plant-tragedy-over-safety-scare-1394033>**

NHRC seeks report on Vizag Steel Plant tragedy over safety scare

Commission takes suo moto cognizance as workers allege systemic failures behind recurring accidents  
BB Santosh Patnaik 11 June 2026

Visakhapatnam: Fear stalks Visakhapatnam Steel Plant township and the plant area with no let-up in accidents after the June 8 molten steel fall in Steel Melt Shop-1 killing nine workers, eight of them on-the-spot.

Even on Thursday morning, molten steel spilled on the floor after the ladles developed holes at SMS-1 on Thursday. Fortunately, no casualties were reported. In another development, National Human Rights Commission (NHRC) has taken suo motu cognizance of the June 8 incident and issued notices to the State Chief Secretary, seeking a detailed report on the matter within two weeks.

The report must contain action taken with regard to treatment of the injured and ex gratia amount paid to them and next of kin of the deceased. The commission said based on media reports, doubts arise on safety protocols and violation of human rights by the management. The June 8 incident occurred when a ladle carrying 150 tonnes of liquid steel at a temperature of 1600 degree celsius exploded and the molten steel poured across the shop floor killing eight on-the-spot and one more in a hospital. Five others are undergoing treatment at various hospitals with severe burns. Rashtriya Ispat Nigam Limited (RINL) is the corporate entity of VSP.

The catastrophe has prompted immediate government action with the announcement of ex gratia and formation of a three-member external inquiry committee led by the director-in-charge of the Bokaro Steel Plant (SAIL) looking into causes that led to the incident and action to be initiated against the persons found guilty for negligence. Seamless production scale-ups may take some time for want of thorough audits despite efforts by the management to resume production at SMS-1.

Visakha Steel Employees' Union general secretary Padi Trinadha Rao said repeated accidents of a similar nature often indicate deeper systemic weaknesses rather than isolated human errors. Some key contributing factors include technical leadership deficit. Critical decisions are sometimes taken by individuals lacking adequate technical background or domain expertise, resulting in policies that overlook operational realities and safety implications.

He said biased evaluation and decision-making mechanisms and committees constituted for performance assessment, promotions, or project approvals may be influenced by favoritism rather than merit, compromising objectivity and organizational effectiveness. "Neglect and demoralisation of technical expertise technically competent professionals are often undervalued, excluded from decision-making processes, and denied due recognition for their contributions, leading to loss of motivation and institutional knowledge. Loss of experienced workforce through VRS policies and aggressive implementation of downsizing approach as part of cost-cutting measure may result in the exit of experienced and technically disciplined personnel while retaining employees based primarily on personal allegiance rather than competence. Rao said inadequate resources for safe operations are frequently carried out with insufficient manpower, expertise, or infrastructure, increasing

operational risks and reducing system reliability, exposing the steel plant to compromising on safety protocols. He observed that sustainable safety and operational excellence require merit-based leadership, respect for technical expertise, strict adherence to procedures, objective accountability, and continuous root-cause-driven improvement. Without addressing these foundational issues, repeated accidents and organizational failures are likely to continue. Day-to-day administration and critical decisions taken by bureaucrats in the Ministry of Steel, who have practically no knowledge of about steel plant operations, has resulted in the collapse of the robust system prevailed in the VSP, he opined.

**Source:** <https://www.latestly.com/india/news/surat-latest-news-today-on-june-11th-2026-demolition-row-nhrc-notice-child-labour-mandate-7469505.html>

Surat Latest News Today on June 11th, 2026: Demolition Row, NHRC Notice & Child Labour Mandate

Surat witnesses calls for SIT probe into Nasir Nagar demolitions, NHRC notice on septic tank deaths, and new anti-child labour mandates.

By Hyperlocal Desk | Published: Jun 11, 2026 09:58 PM IST

Surat, June 11: Surat is abuzz with significant developments today, ranging from civic challenges to economic initiatives. The aftermath of the Nasir Nagar demolitions continues to draw attention, with calls for a Special Investigation Team probe and the issue reaching the High Court. Concurrently, the National Human Rights Commission has taken serious note of recent septic tank fatalities, issuing a notice to the state government.

#### Top Stories

**Nasir Nagar Demolitions Spark High Court Challenge and SIT Probe Demand**

The demolition of over 100 homes in Nasir Nagar, Ved Road, Surat, on May 30, 2026, has led to significant public outcry and legal action. The Minority Coordination Committee has called for a Special Investigation Team (SIT) probe, alleging residents were not given adequate notice. The matter has now reached the High Court, with authorities reportedly denying direct involvement in the demolitions, as reported on June 11th. The aftermath has seen children continuing their studies amidst the debris, highlighting the ongoing impact on local residents.

**NHRC Issues Notice to Gujarat Government Over Surat Septic Tank Fatalities**

The National Human Rights Commission (NHRC) issued a notice to the Gujarat Government and police on June 11, 2026, following reports of four workers dying from toxic fumes while cleaning a septic tank at a jewellery manufacturing unit in Surat district. The commission has requested a detailed report on the incident and information on compensation provided to the victims' families.

**Land Acquisition Protests Lead to Detentions Outside Surat Municipal Commissioner's Bungalow**

On June 11, 2026, protests erupted in Surat over a land acquisition issue, with Congress leaders and approximately 50 other individuals staging a sit-in outside the Surat Municipal Commissioner's bungalow. Umra police reportedly detained the protesters during the demonstration.

#### Civic & Local Government

**Surat Mandates Anti-Child Labour Signboards at Industrial and Construction Sites**

Following the recent rescue of 86 child labourers, the Surat district administration has mandated the display of anti-child labour signboards across all industrial units, factories, construction sites, and public areas. This directive, issued on June 11, 2026, requires signboards to detail provisions of the Child and Adolescent Labour Act and include the toll-free Child Helpline number.

#### Crime & Safety

**Inquiry Initiated After 22-Year-Old Dies Hours After Arrest in Surat**

A 22-year-old man reportedly died in Surat on June 10, 2026, just hours after his arrest in a prohibition case. Police

claim he suffered an epileptic seizure while being transported for a medical examination. Assistant Commissioner of Police Z R Desai has initiated an inquiry into the alleged custodial death.

#### BIS Seizes 112 Unregistered Electronic Devices in Surat Raid

A team from the Bureau of Indian Standards (BIS) conducted a raid on June 11, 2026, at M/s Phoenix Infotech in Sachin SIDC, Surat. The operation resulted in the seizure of 112 electronic products, including wireless earbuds and power banks, which were being stored and offered for sale without valid BIS registration, despite bearing BIS markings.

#### Business & Economy

##### Vibrant Gujarat Regional Conference Commences in Surat

The Vibrant Gujarat regional conference began in Surat on June 11, 2026, with a focus on Micro, Small, and Medium Enterprises (MSMEs) and women entrepreneurs. The conference aims to boost economic development and foster business opportunities within the region.

#### Transportation

##### Special Train Service Announced Between Surat and Prayagraj

A new special train service between Surat and Prayagraj has been announced, with details regarding its route and timetable released on June 11, 2026. This service is expected to facilitate travel and connectivity between the two cities.

#### Weather & Outlook

##### Light Drizzle Expected in Surat Today, Highs Near 35°C

Surat is experiencing clear skies currently with a temperature of 31°C. The forecast for today, June 11th, 2026, indicates light drizzle later in the day, with temperatures ranging between 30°C and 35°C. Residents are advised to stay hydrated and be prepared for changing weather conditions.

As the city navigates these critical issues, the commencement of the Vibrant Gujarat regional conference signals ongoing efforts towards economic growth. Residents will be watching closely for further updates on the demolition inquiry and the state's response to the NHRC's notice, while new transport links promise improved connectivity for the region.

**Source:** <https://m.dailyhunt.in/news/india/english/newsmill-epaper-newsmil/nhrc+orders+report+on+deaths+of+four+workers+in+surat+septic+tank+accident-newsid-n715602461>

NHRC orders report on deaths of four workers in Surat septic tank accident  
TheNewsMill 1 day ago

The National Human Rights Commission (NHRC) has taken suo motu cognisance of the deaths of four workers who died while cleaning a septic tank at a jewellery manufacturing unit in Surat district, Gujarat.

The commission has issued a notice to the Gujarat Chief Secretary and the Surat Police Commissioner, requesting a detailed report within two weeks.

NHRC's press release stated, "The report is expected to include the status of the investigation and compensation, if any, paid to the next of kin of the deceased workers."

The incident occurred on June 7 at an Effluent Treatment Plant (ETP) tank in the Ashwini Kumar area. According to Deputy Commissioner of Police Zone-1 Surat, Alok Kumar, the tank collects waste from jewellery cleaning operations and undergoes cleaning every two months.

During the routine cleaning, four workers entered the tank. One worker fell inside, and the others who attempted a rescue also fell, resulting in all four fatalities. "We are currently registering a case of accidental death," the police official said.

Kumar added that the workers were not equipped with appropriate safety gear, which likely contributed to the accident. Preliminary CCTV footage examination did not show any safety equipment used. "Prima facie, chemical poisoning seems to be the cause, as sudden deaths resulting from asphyxiation in such contexts often involve chemical poisoning. However, we cannot state this definitively until the doctor's post-mortem report confirms the cause of death," he explained.

An investigation is ongoing, and a formal case has been filed following the incident.



**Source:** <https://newsable.asianetnews.com/india/nhrc-issues-notice-over-vizag-steel-plant-explosion-that-killed-8-articleshow-8nww8cy>

NHRC issues notice over Vizag steel plant explosion that killed 8

Author : Asianet News Central | ANI

Published : Jun 11 2026, 05:00 PM IST

The NHRC has taken suo motu cognizance of an explosion at the Visakhapatnam Steel Plant that killed eight workers and injured six. It has issued a notice to the Andhra Pradesh government, seeking a report on the incident within two weeks.

NHRC seeks report on Vizag steel plant blast

The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report that eight workers died and at least six others suffered severe burn injuries after an explosion at the Visakhapatnam Steel Plant of the Rashtriya Ispat Nigam Limited (RINL) in Andhra Pradesh on June 8. The incident occurred after a large quantity of molten steel leaked from the SMS-2 and STC-3 heat facility at the Visakhapatnam Steel Plant.

The Commission has observed that the contents of the news report, if true, raise issues of violation of human rights. Therefore, it has issued notices to the Andhra Pradesh Chief Secretary, calling for a detailed report on the matter within two weeks. The report is expected to include the status of the injured workers' health and payment of ex-gratia amount to them and the next of kin of the deceased.

According to the media report, carried on June 9, the incident occurred in the 'Steel Melting Shop' of the plant when a ladle carrying around 150 tonnes of liquid steel at a temperature of about 1600°C suddenly exploded and the molten steel poured across the shop floor causing severe burn injuries to the workers.

PM announces ex-gratia for victims

Earlier, Prime Minister Narendra Modi expressed grief over the accident at the Visakhapatnam Steel Plant that claimed the lives of eight workers and injured several others. "Saddened by the mishap at the Visakhapatnam Steel Plant. Condolences to those who have lost their loved ones. Praying that the injured recover at the earliest. The local authorities are providing all possible assistance to those affected," PM Modi said on X.

The Prime Minister also announced financial assistance from the Prime Minister's National Relief Fund (PMNRF) for the victims of the accident. "An ex-gratia of Rs 2 lakh from PMNRF would be given to the next of kin of each deceased. The injured would be given Rs 50,000," he added. (ANI)

(Except for the headline, this story has not been edited by Asianet Newsable English staff and is published from a syndicated feed.)



**Source: <https://www.thehawk.in/news/india/nhrc-takes-suo-motu-cognisance-of-vizag-steel-plant-accident-seeks-report-from-andhra-pradesh>**

NHRC takes suo motu cognisance of Vizag Steel Plant accident, seeks report from Andhra Pradesh

NHRC Seeks Detailed Report on Visakhapatnam Steel Plant Explosion Tragedy

The Hawk

Jun 11, 2026, 06:08 PM(Updated Jun 11, 2026, 09:52 PM)

New Delhi, June 11 (IANS) The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report regarding the death of eight workers and severe burn injuries suffered by six others in an explosion at the Visakhapatnam Steel Plant of the Rashtriya Ispat Nigam Limited (RINL) in Andhra Pradesh.

Observing that the contents of the news report, if true, raise a serious issue of violation of human rights, the apex human rights body has issued a notice to the Andhra Pradesh Chief Secretary, seeking a detailed report within two weeks.

The NHRC said the report is expected to include the status of the health of the injured workers and details regarding the payment of ex gratia compensation to them as well as to the next of kin of the deceased workers.

According to the media report, the incident occurred on Monday in the steel melting shop of the plant when a ladle carrying around 150 tonnes of liquid steel at a temperature of about 1,600 degrees Celsius suddenly exploded.

Reportedly, the explosion caused molten steel to spill across the shop floor, resulting in severe burn injuries to workers present at the site.

The workers' union has alleged that the management ignored prescribed safety protocols, leading to the fatal accident.

The death toll in the incident has risen to nine after an injured contract worker, identified as Pydiraju, succumbed to his injuries while undergoing treatment at a hospital in Visakhapatnam on Wednesday. Officials said five injured workers continue to undergo treatment at two hospitals, with one of them reported to have suffered critical burn injuries.

Following a visit to the accident site, Andhra Pradesh Deputy Chief Minister Pawan Kalyan announced compensation of Rs 25 lakh each and a job in the plant for a family member of every worker who lost his life in the accident. He also announced Rs 10 lakh compensation each for workers undergoing treatment in intensive care units.

The Deputy Chief Minister further said that permanent employees' families would receive benefits amounting to Rs 1.72 crore under retirement-related provisions, while contract workers' families would receive Rs 45.75 lakh. He added that the plant management would bear the entire cost of treatment of the injured workers and that a

three-member committee from the Bokaro Steel Plant would conduct a detailed inquiry into the incident.

YSRCP President and former Andhra Pradesh Chief Minister Y.S. Jagan Mohan Reddy demanded an additional ex gratia of Rs 1 crore for the families of those killed in the accident, over and above the compensation and statutory benefits already announced. He also sought employment for a family member of each deceased worker and called for a resolution in the state Assembly opposing the privatisation of the Visakhapatnam Steel Plant.

Jagan Mohan Reddy, who visited the injured workers at a hospital, said the compensation package being highlighted by the government largely comprised insurance and other benefits due to employees and urged the state government to provide additional humanitarian assistance to the affected families.

--IANS



**Source:** <https://www.lokmatimes.com/national/nhrc-takes-suo-motu-cognizance-of-visakhapatnam-steel-plant-tragedy/amp/>

NHRC takes suo motu cognizance of Visakhapatnam Steel Plant tragedy

By ANI | Updated: June 11, 2026 16:40 IST

New Delhi [India] June 11 : The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report that eight workers died and at least six others suffered severe burn injuries after an explosion at the Visakhapatnam Steel Plant of the Rashtriya Ispat Nigam Limited (RINL) in Andhra Pradesh on June 8.

The incident occurred after a large quantity of molten steel leaked from the SMS-2 and STC-3 heat facility at the Visakhapatnam Steel Plant.

The Commission has observed that the contents of the news report, if true, raise issues of violation of human rights. Therefore, it has issued notices to the Andhra Pradesh Chief Secretary, calling for a detailed report on the matter within two weeks. The report is expected to include the status of the injured workers' health and payment of ex-gratia amount to them and the next of kin of the deceased.

According to the media report, carried on June 9, the incident occurred in the 'Steel Melting Shop' of the plant when a ladle carrying around 150 tonnes of liquid steel at a temperature of about 1600°C suddenly exploded and the molten steel poured across the shop floor causing severe burn injuries to the workers.

Earlier, Prime Minister Narendra Modi expressed grief over the accident at the Visakhapatnam Steel Plant that claimed the lives of eight workers and injured several others.

"Saddened by the mishap at the Visakhapatnam Steel Plant. Condolences to those who have lost their loved ones. Praying that the injured recover at the earliest. The local authorities are providing all possible assistance to those affected," PM Modi said on X.

The Prime Minister also announced financial assistance from the Prime Minister's National Relief Fund (PMNRF) for the victims of the accident.

"An ex-gratia of Rs 2 lakh from PMNRF would be given to the next of kin of each deceased. The injured would be given Rs 50,000," he added.



**Source: <https://www.lokmatimes.com/national/nhrc-takes-suo-motu-cognisance-of-vizag-steel-plant-accident-seeks-report-from-andhra-pradesh/amp/>**

NHRC takes suo motu cognisance of Vizag Steel Plant accident, seeks report from Andhra Pradesh

By IANS | Updated: June 11, 2026 18:10 IST

New Delhi, June 11 The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report regarding the death of eight workers and severe burn injuries suffered by six others in an explosion at the Visakhapatnam Steel Plant of the Rashtriya Ispat Nigam Limited (RINL) in Andhra Pradesh.

Observing that the contents of the news report, if true, raise a serious issue of violation of human rights, the apex human rights body has issued a notice to the Andhra Pradesh Chief Secretary, seeking a detailed report within two weeks.

The NHRC said the report is expected to include the status of the health of the injured workers and details regarding the payment of ex gratia compensation to them as well as to the next of kin of the deceased workers.

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Following a visit to the accident site, Andhra Pradesh Deputy Chief Minister Pawan Kalyan announced compensation of Rs 25 lakh each and a job in the plant for a family member of every worker who lost his life in the accident. He also announced Rs 10 lakh compensation each for workers undergoing treatment in intensive care units.

The Deputy Chief Minister further said that permanent employees' families would receive benefits amounting to Rs 1.72 crore under retirement-related provisions, while contract workers' families would receive Rs 45.75 lakh. He added that the plant management would bear the entire cost of treatment of the injured workers and that a three-member committee from the Bokaro Steel Plant would conduct a detailed inquiry into the incident.

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gratia of Rs 1 crore for the families of those killed in the accident, over and above the compensation and statutory benefits already announced. He also sought employment for a family member of each deceased worker and called for a resolution in the state Assembly opposing the privatisation of the Visakhapatnam Steel Plant.

Jagan Mohan Reddy, who visited the injured workers at a hospital, said the compensation package being highlighted by the government largely comprised insurance and other benefits due to employees and urged the state government to provide additional humanitarian assistance to the affected families.



**Source:** <https://www.northblocksouthblock.com/top-cops-key-ips-shifting-finalized-mukhtar-mohsin-moves-to-ssb-as-dig-manish-singh-new-ssp-in-nhrc/>

North Block South Block > Blog > Bureaucracy > Top Cops: Key IPS Shifting Finalized – Mukhtar Mohsin Moves to SSB as DIG, Manish Singh New SSP in NHRC

Bureaucracy

Top Cops: Key IPS Shifting Finalized – Mukhtar Mohsin Moves to SSB as DIG, Manish Singh New SSP in NHRC  
Parijat Tripathi

Last updated: June 11, 2026 12:31 pm

Centre Clears Key IPS Transfers: Mukhtar Mohsin Moves to SSB as DIG, Manish Singh Appointed SSP in NHRC

The Central Government has approved two significant appointments involving senior Indian Police Service officers, assigning them to key positions in two important national institutions. The latest orders, issued by the Department of Personnel and Training (DoPT), provide for the lateral transfer of IPS officers Mukhtar Mohsin and Manish Singh to the Sashastra Seema Bal (SSB) and the National Human Rights Commission (NHRC), respectively.

The appointments have been cleared by the competent authority as part of the Centre's ongoing efforts to strengthen leadership across critical security and governance institutions. Both officers are currently serving on central deputation and bring substantial experience from their previous assignments.

The move is expected to reinforce operational capabilities within the SSB and enhance administrative and investigative oversight within the NHRC, two organizations that play crucial roles in India's security and governance framework.

Mukhtar Mohsin Shifted to SSB as Deputy Inspector General

One of the key decisions announced by the government concerns Mukhtar Mohsin, a 2005-batch IPS officer of the Uttarakhand cadre.

Mohsin is presently serving as Deputy Director and Deputy Inspector General in the National Crime Records Bureau (NCRB), where he has been associated with important data-driven policing initiatives, crime analysis systems and national-level law enforcement coordination.

According to the official order, he has now been appointed as Deputy Inspector General in the Sashastra Seema Bal on a lateral shift basis.

His appointment will become effective from the date he formally assumes charge of the new assignment. The tenure is scheduled to continue until April 16, 2031, completing a combined central deputation period of five years, unless modified by subsequent government orders.

The notification also specifies that his deputation tenure will be counted from April 17, 2026.

The posting places Mohsin in one of India's most important border-guarding forces at a time when security management along international borders continues to demand advanced intelligence coordination and operational preparedness.

#### Veteran Officer Brings Strong Investigative Experience

Throughout his policing career, Mukhtar Mohsin has handled a range of law enforcement and investigative assignments.

His experience at the National Crime Records Bureau has provided him with deep exposure to crime analytics, criminal databases, technology-driven policing and inter-agency coordination.

Officials familiar with the functioning of central police organizations believe that such experience will be valuable in the SSB, particularly as border management increasingly relies on intelligence gathering, technology integration and real-time information sharing.

The Sashastra Seema Bal is one of India's Central Armed Police Forces and is primarily responsible for guarding the country's borders with Nepal and Bhutan.

Apart from border protection duties, the force also contributes to internal security operations, anti-smuggling efforts, intelligence collection and maintaining peace in sensitive areas. As a DIG in the force, Mohsin will be expected to play an important role in strengthening these operational responsibilities.

#### Manish Singh Posted as SSP in National Human Rights Commission

The second appointment approved by the Centre involves Manish Singh, a 2013-batch IPS officer of the Gujarat cadre.

Singh is currently serving as Director in the Bureau of Police Research and Development (BPR&D), an institution that plays a key role in police modernization, research, policy development and training initiatives across the country.

Under the latest order, he has been appointed as Senior Superintendent of Police in the National Human Rights Commission on a lateral shift basis.

The appointment will take effect from the date he joins the NHRC and will continue until November 13, 2030, completing a combined central deputation tenure of five years, unless altered by future orders.

The notification further clarifies that his deputation tenure is being counted from November 14, 2025.

To facilitate the transition, the government has directed that Singh be relieved immediately from his current responsibilities at the BPR&D so that he can assume charge at the NHRC without delay.

#### Why the NHRC Posting Matters

The National Human Rights Commission occupies a unique position within India's governance structure.

As the country's apex statutory human rights body, the NHRC is tasked with protecting and promoting human rights, examining complaints of violations, conducting inquiries, recommending corrective measures and engaging with governments and institutions on rights-related issues.

The role of Senior Superintendent of Police within the Commission carries considerable importance. Officers posted in the NHRC often assist in the examination of complaints, conduct investigations into alleged rights violations, coordinate with state authorities and contribute to the Commission's fact-finding mechanisms.

Given Singh's background in police research, institutional development and law enforcement administration, officials believe his experience could prove valuable in strengthening the Commission's investigative and administrative functions.

### Strategic Importance of Both Appointments

The latest transfers come at a time when both institutions face increasingly demanding responsibilities.

For the SSB, challenges include border surveillance, cross-border crime prevention, intelligence coordination and maintaining security along India's sensitive frontiers with Nepal and Bhutan.

At the same time, the NHRC continues to deal with a growing volume of complaints, complex human rights issues and increasing expectations regarding accountability, transparency and institutional responsiveness.

The placement of experienced IPS officers in these organizations reflects the government's broader approach of deploying seasoned law enforcement professionals in specialized roles where administrative expertise and operational understanding are essential.

### Part of a Larger Administrative Exercise

The appointments also form part of a broader series of personnel decisions being undertaken by the Central Government across ministries, departments, regulatory bodies and security organizations.

Recent weeks have witnessed multiple appointments, deputations and additional charge allocations involving senior IAS and IPS officers as the government seeks to optimize administrative capacity across institutions.

Such lateral transfers are often viewed as opportunities for officers to bring expertise acquired in one organization to another, thereby strengthening institutional effectiveness and promoting cross-functional experience within the civil services ecosystem.

### Strengthening Leadership Across National Institutions

For Mukhtar Mohsin and Manish Singh, the new assignments represent important milestones in their professional careers.

While Mohsin transitions from a crime-data and investigative environment to a frontline border security role within the SSB, Singh moves from a policy and research-oriented institution to India's premier human rights watchdog.

Both positions carry significant responsibilities and are expected to contribute to the functioning of organizations that occupy critical spaces in India's security and governance architecture.

With the latest appointments now formally approved, the two IPS officers are set to take charge of their new responsibilities, bringing their respective experience and expertise to institutions that play a vital role in safeguarding national interests, public accountability and democratic governance.



**Source:** <https://www.devdiscourse.com/article/headlines/3933702-tragedy-strikes-deadly-explosion-at-visakhapatnam-steel-plant>

Tragedy Strikes: Deadly Explosion at Visakhapatnam Steel Plant

A horrific explosion at Visakhapatnam Steel Plant in Andhra Pradesh resulted in eight fatalities and severe injuries to six workers. The NHRC has demanded a detailed report from the Andhra Pradesh government, and Prime Minister Modi has pledged financial assistance to the victims and their families.

Devdiscourse News Desk | Updated: 11-06-2026 16:42 IST | Created: 11-06-2026 16:42 IST

An explosion at the Visakhapatnam Steel Plant, operated by Rashtriya Ispat Nigam Limited (RINL), claimed the lives of eight workers and left six others critically injured. Triggered by a leak of approximately 150 tonnes of molten steel from the Steel Melting Shop's ladle at extreme temperatures, the accident took place on June 8.

The National Human Rights Commission (NHRC) has intervened, treating the media report as a serious violation of human rights. It has issued an official notice to the Andhra Pradesh Chief Secretary, demanding a comprehensive report on the incident, including the health status of the injured workers and compensation plans for the victims.

Expressing profound sorrow over the tragedy, Prime Minister Narendra Modi extended condolences to the bereaved families and announced that an ex-gratia amount would be allocated from the Prime Minister's National Relief Fund (PMNRF). Assistance includes Rs 2 lakh for the relatives of each deceased and Rs 50,000 for those injured, to aid in recovery and support.

(With inputs from agencies.)



**Source: <https://dailypioneer.com/news/slug-lite/nhrc-notice-to-gujarat-govt-over-surat-septic-tank-deaths?year=2026>**

NHRC notice to Gujarat Govt over Surat septic tank deaths  
June 11, 2026 By Press Trust of India

The NHRC on Wednesday said it has issued a notice to the Gujarat Government and police authorities over reports that four workers died allegedly after inhaling toxic fumes while cleaning a septic tank at a jewellery manufacturing unit in Surat district.

They entered the tank to clean it “without following any safety protocol” and became victims of toxic fumes. The workers were taken to the hospital by the rescue team, where doctors declared them dead, the National Human Rights Commission said in a statement. The human rights panel said it has taken “suo motu cognisance of a media report that on June 7, four workers died while cleaning a septic tank at a jewellery manufacturing unit in Surat district of Gujarat”.

The commission has observed that the content of the news report, if true, raises serious issues of violation of human rights.

Therefore, it has issued notices to Gujarat’s chief secretary and Surat’s commissioner of police, seeking a detailed report on it in two weeks. The report is expected to include the status of the investigation and compensation, if any, paid to the next of kin of the deceased workers, the statement said.

According to the media report, carried on June 8, the waste generated during the jewellery cleaning process is collected in the septic tank, it said.



**Source:** <https://thenewsmill.com/2026/06/nhrc-begins-inquiry-into-visakhapatnam-steel-plant-explosion-killing-eight-workers/>

Nation and Beyond

NHRC begins inquiry into Visakhapatnam Steel Plant explosion killing eight workers

Photo of author

TNM (With ANI Inputs) Published On: Jun 11, 2026

The National Human Rights Commission (NHRC) has initiated suo motu proceedings after a media report stated that eight workers died and at least six others sustained severe burn injuries in an explosion at the Visakhapatnam Steel Plant of Rashtriya Ispat Nigam Limited (RINL) in Andhra Pradesh on June 8.

The incident occurred when a large quantity of molten steel leaked from the SMS-2 and STC-3 heat facility at the plant. The Commission noted that if the report's contents are accurate, there may be a violation of human rights.

Consequently, the NHRC has issued notices to the Andhra Pradesh Chief Secretary, requesting a detailed report within two weeks. This report should include the condition of the injured workers and details concerning the payment of ex-gratia to the victims and the next of kin of the deceased.

The media report, published on June 9, described how a ladle containing approximately 150 tonnes of liquid steel at around 1600°C exploded suddenly in the 'Steel Melting Shop', causing molten steel to flow across the floor and severely injure workers.

Prime Minister Narendra Modi expressed his sorrow over the accident, stating on X: "Saddened by the mishap at the Visakhapatnam Steel Plant. Condolences to those who have lost their loved ones. Praying that the injured recover at the earliest. The local authorities are providing all possible assistance to those affected."

He further announced financial support from the Prime Minister's National Relief Fund (PMNRF), specifying, "An ex-gratia of Rs 2 lakh from PMNRF would be given to the next of kin of each deceased. The injured would be given Rs 50,000."



**Source: <https://newsonair.gov.in/nhrc-issues-notice-to-andhra-pradesh-chief-secretary-over-visakhapatnam-steel-plant-blast/>**

NHRC issues notice to Andhra Pradesh Chief Secretary over Visakhapatnam Steel Plant blast  
News On AIR | June 11, 2026 1:27 PM

The National Human Rights Commission has issued a notice to the Chief Secretary of Andhra Pradesh over the reported death of eight workers in a blast at the Visakhapatnam Steel Plant of the Rashtriya Ispat Nigam Limited in Andhra Pradesh. Taking suo motu cognisance of a media report, the commission has sought a detailed report in the matter within two weeks.

The Commission has observed that if the contents of the news report are true, then it raises a serious issue of violation of human rights. According to the media report, the incident occurred in the Steel Melting Shop of the plant when a ladle carrying around 150 tonnes of liquid steel suddenly exploded, causing severe burn injuries to the workers.



**Source: <https://www.businessworld.in/article/nhrc-issues-notice-to-andhra-pradesh-government-over-vizag-steel-plant-blast-610406>**

Home Governance

NHRC Issues Notice To Andhra Pradesh Government Over Vizag Steel Plant Blast  
BW Online Bureau Jun 11, 2026

The workers' union has alleged that the plant management ignored safety protocols ahead of the blast that killed five permanent employees and three contract workers at the RINL facility

The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report today regarding the deaths of eight workers and injuries to six others following an explosion at the Visakhapatnam Steel Plant in Andhra Pradesh on 8 June 2026.

The incident occurred at 4.15 pm in the Steel Melting Shop of the plant when a ladle carrying approximately 150 tonnes of liquid steel at a temperature of around 1,600 degrees Celsius exploded, pouring molten steel across the shop floor and causing severe burn injuries to workers.

The deceased were identified as G V Appa Rao, Prabhakar, Bhanu Kumar, Krishna Nag, Gold Kumar, Trinadh, Appalaraju and Ramana — five of whom were plant employees and three contract workers. Six others remain hospitalised.

The workers' union has alleged that the plant management ignored safety protocols ahead of the blast.

NHRC Flags Human Rights Violations

The NHRC observed that the contents of the media report, if true, raise serious issues of human rights violation. The Commission has issued notice to the Andhra Pradesh Chief Secretary, calling for a detailed report on the matter within two weeks.

The report is expected to include the current health status of the injured workers and details of ex-gratia payments made to them and to the next of kin of the deceased.

Union Steel Minister H D Kumaraswamy had earlier announced a central relief package of Rs 25 lakh ex gratia for the next of kin of each of the eight deceased and Rs 10 lakh for the six injured.



**Source: <https://www.deccanchronicle.com/southern-states/andhra-pradesh/nhrc-takes-suo-motu-cognizance-of-the-media-report-on-vizag-steel-plant-workers-death-1962857>**

VSP Tragedy: NHRC Takes Suo Motu Cognizance Of Workers' Death

Guest Post 11 June 2026 1:46 PM

The NHRC Commission issued notice to the Andhra Pradesh Chief Secretary, calling for a detailed report on the matter within two weeks.

New Delhi: The National Human Rights Commission (NHRC), India, has taken suo motu cognizance of a media report that nine workers died and at least six others suffered severe burn injuries after an explosion at the Visakhapatnam Steel Plant in Andhra Pradesh on 8th June 2026. Reportedly, the workers' union has alleged that the management ignored safety protocols. The Commission issued notice to the Andhra Pradesh Chief Secretary, calling for a detailed report on the matter within two weeks. NHRC said that the report shall include the status of the injured workers' health and payment of ex gratia amount to the victims and the kin of the deceased.

According to the media reports, the incident occurred in the 'Steel Melting Shop' of the plant when a ladle carrying around 150 tonnes of liquid steel at a temperature of about 1600°C, suddenly exploded, and the molten steel poured across the shop floor, causing severe burn injuries to the workers. Meanwhile, one more incident triggered panic among workers when molten steel spilled from the ladle at the argon rinsing station in the Steel Melting Shop-1 (SMS-1) section of the plant early morning on Thursday. However, fortunately, no one was present at the scene during the incident.



**Source: <https://telanganatoday.com/nhrc-takes-suo-motu-cognisance-of-vizag-steel-plant-accident-seeks-report-from-andhra-pradesh>**

Home | India | Nhrc Takes Suo Motu Cognisance Of Vizag Steel Plant Accident Seeks Report From Andhra Pradesh

NHRC takes suo motu cognisance of Vizag Steel Plant accident, seeks report from Andhra Pradesh

The National Human Rights Commission (NHRC) has intervened in the Visakhapatnam Steel Plant explosion, demanding a comprehensive report from the Andhra Pradesh government after the death toll rose to nine following a volatile 1,600°C liquid steel ladle blast

By IANS

Published Date - 11 June 2026, 08:19 PM

New Delhi: The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report regarding the death of eight workers and severe burn injuries suffered by six others in an explosion at the Visakhapatnam Steel Plant of the Rashtriya Ispat Nigam Limited (RINL) in Andhra Pradesh.

Observing that the contents of the news report, if true, raise a serious issue of violation of human rights, the apex human rights body has issued a notice to the Andhra Pradesh Chief Secretary, seeking a detailed report within two weeks.

The NHRC said the report is expected to include the status of the health of the injured workers and details regarding the payment of ex gratia compensation to them as well as to the next of kin of the deceased workers.

According to the media report, the incident occurred on Monday in the steel melting shop of the plant when a ladle carrying around 150 tonnes of liquid steel at a temperature of about 1,600 degrees Celsius suddenly exploded.

Reportedly, the explosion caused molten steel to spill across the shop floor, resulting in severe burn injuries to workers present at the site.

The workers' union has alleged that the management ignored prescribed safety protocols, leading to the fatal accident.

The death toll in the incident has risen to nine after an injured contract worker, identified as Pydiraju, succumbed to his injuries while undergoing treatment at a hospital in Visakhapatnam on Wednesday. Officials said five injured workers continue to undergo treatment at two hospitals, with one of them reported to have suffered critical burn injuries.

Following a visit to the accident site, Andhra Pradesh Deputy Chief Minister Pawan Kalyan announced compensation of Rs 25 lakh each and a job in the plant for a family member of every worker who lost his life in the accident. He also announced Rs 10 lakh compensation each for workers undergoing treatment in intensive care units.

The Deputy Chief Minister further said that permanent employees' families would receive benefits amounting to Rs 1.72 crore under retirement-related provisions, while contract workers' families would receive Rs 45.75 lakh. He added that the plant management would bear the entire cost of treatment of the injured workers and that a three-member committee from the Bokaro Steel Plant would conduct a detailed inquiry into the incident.

YSRCP President and former Andhra Pradesh Chief Minister Y.S. Jagan Mohan Reddy demanded an additional ex gratia of Rs 1 crore for the families of those killed in the accident, over and above the compensation and statutory benefits already announced. He also sought employment for a family member of each deceased worker and called for a resolution in the state Assembly opposing the privatisation of the Visakhapatnam Steel Plant.

Jagan Mohan Reddy, who visited the injured workers at a hospital, said the compensation package being highlighted by the government largely comprised insurance and other benefits due to employees and urged the state government to provide additional humanitarian assistance to the affected families.

**Source:** <https://ukhrultimes.com/killings-of-6-naga-civilians-gnf-nhrc-suo-motu-cognizance/>

HomeManipur

Killings of 6 Naga Civilians: GNF Urges NHRC to Take Suo Motu Cognizance  
Manipur Northeast

June 11, 2026 By NEWMAI NEWS NETWORK

KOHIMA: A day after mortal remains of the six Naga hostages were found in Kangpokpi district of Manipur, the Global Naga Forum (GNF) demanded a time bound independent inquiry into why a state apparatus that found the bodies in 24 hours (after the 14 Kukis were released) could not find the six men in 28 days. The GNF then fervently appealed to the National Human Rights Commission (NHRC) to take suo motu cognizance of this "heinous crime and to initiate appropriate proceedings without delay to ensure accountability, justice for the victims and their families, and the protection of fundamental human rights".

The six Nagas were abducted on May 13 from Leilon Vaiphei village area under Kangpokpi district. Naga organisations accused the Kuki militants for the abduction.

The GNF then condemned in the strongest and most unequivocal terms, the "brutal massacre of six Naga brothers, Pastor Kenpibou, Rev. Manu Thiumai, Phenrongwi Thiumai, Dilip Thiumai, Kaliwangbou Abonmai, and Ch. Phenrilung, abducted by Kuki armed groups (KNF-P) at Leilon Vaiphei, Kangpokpi district, on May 13, 2026, and returned to their families as mutilated remains on June 10, 2026".

These were unarmed civilians returning from a wedding, said the GNF. Two were ministers of the Gospel. They were abducted on May 13, 2026 and apparently they have been mercilessly massacred the same day while in captivity, the GNF also said. Their bodies were recovered twenty eight days later in a condition that demands a full and truthful post mortem record, it further said. The Naga people will not permit the brutality inflicted upon them to be concealed, downplayed, or obscured by vague language, it stated. The truth of what was done to these six men must be placed on record in its entirety, the GNF added.

The Naga body then said this was not combat. "It was the butchery of the defenseless. Hostage taking is barbarism. The killing of captives is barbarism. The mutilation of the dead is barbarism. The Forum names these acts for what they are and names their authors: the armed groups that took these men, held them, killed them, and concealed them, and every commander, camp, and sponsor behind them, including those sheltered under Suspension of Operations (SoO) arrangements with the Government of India", the GNF, adding, "These are war crimes under Common Article 3 of the Geneva Conventions and Article 8(2)(c) of the Rome Statute, and they will be pursued as such".

One day before the bodies were found, the Naga side released fourteen Kuki detainees alive, unharmed, and unconditionally, the GNF mentioned, adding, "That is the difference between the two sides of this conflict. Let the world mark it".

The GNF then demanded the immediate arrest and prosecution of the perpetrators; the full public disclosure of the post mortem findings to the families and their independent experts; and a time bound independent inquiry into why a state apparatus that found the bodies in 24 hours could not find the men in 28 days.



**Source: <https://www.thehindu.com/news/cities/Visakhapatnam/nhrc-takes-suo-motu-cognisance-of-visakhapatnam-steel-plant-blast-seeks-report-in-two-weeks/article71089028.ece/amp/>**

NHRC takes suo motu cognisance of Visakhapatnam Steel Plant blast, seeks report in two weeks  
The Commission has sought a detailed report within two weeks on the explosion that claimed nine lives and left six workers critically injured on June 8.  
Published - June 11, 2026 05:50 pm IST - VISAKHAPATNAM

Kamalakara Rao V \_11831

The National Human Rights Commission (NHRC) has taken suo motu cognisance of the industrial accident at the Visakhapatnam Steel Plant, operated by Rashtriya Ispat Nigam Limited (RINL), in which nine workers died and at least six others suffered severe burns.

According to an official media release issued on Thursday (June 11, 2026), a ladle carrying about 150 tonnes of liquid steel, maintained at 1,600°C, suffered a sudden explosion. The molten steel spilled across the shop floor, trapping workers and causing extensive injuries.

The accident has angered the workers' unions, which have alleged that the management failed to follow mandatory safety protocols, leading to the disaster.

Taking note of the allegations, which, if substantiated, would represent a grave violation of human rights, the NHRC has issued a notice to the Chief Secretary of the Andhra Pradesh government. The Commission has directed the State administration to submit a detailed report on the incident within two weeks.

Compliance sought

The NHRC has asked that the report cover the current medical status of the surviving workers being treated for burns, and the details of the disbursement of ex-gratia to the victims and their next of kin.

**Source: <https://jantaserishta.com/local/andhra-pradesh/a-man-was-beaten-to-death-in-anantapur-while-trying-to-intervene-in-a-drunken-brawl-4751914>**

अनंतपुर में नशे में हो रही मारपीट-झगड़े में बीच-बचाव करने पर एक व्यक्ति की पीट-पीटकर हत्या कर दी गई

Tulsi Rao 12 June 2026 7:00 AM

कुरनूल: गुरुवार को अनंतपुर शहर में कथित तौर पर नशे में धुत दो लोगों के बीच हो रही लड़ाई में दखल देने पर एक सब्जी विक्रेता की पीट-पीटकर हत्या कर दी गई। पुलिस ने मृतक की पहचान चंद्र के तौर पर की है। जांचकर्ताओं के अनुसार, दो लोगों के बीच तीखी बहस हो रही थी, तभी चंद्र ने उन्हें शांत करने की कोशिश की। हालात तब और बिगड़ गए जब वे दोनों लोग चंद्र पर ही पिल पड़े और उस पर हमला कर दिया। पुलिस ने बताया कि उसे गंभीर चोटें आईं और मौके पर ही उसकी मौत हो गई।

घटना के तुरंत बाद आरोपी मौके से फरार हो गए। पुलिस ने मामला दर्ज कर जांच शुरू कर दी है। संदिग्धों का पता लगाने और उन्हें पकड़ने की कोशिशें जारी हैं। NHRC ने VSP धमाके पर AP के मुख्य सचिव को नोटिस जारी किया विशाखापत्तनम: राष्ट्रीय मानवाधिकार आयोग (NHRC) ने 8 जून को आंध्र प्रदेश के विशाखापत्तनम में राष्ट्रीय इस्पात निगम लिमिटेड (RINL) के विशाखापत्तनम स्टील प्लांट में हुए धमाके में नौ श्रमिकों की मौत और पांच अन्य के गंभीर रूप से झुलसने की मीडिया रिपोर्टों का स्वतः संज्ञान लिया है।

खबरों के अनुसार, स्टील प्लांट के श्रमिक संघ ने आरोप लगाया है कि VSP प्रबंधन ने सुरक्षा नियमों की अनदेखी की है। NHRC ने कहा है कि समाचार रिपोर्टों में दी गई जानकारी अगर सच है, तो यह मानवाधिकारों के उल्लंघन का मामला बनता है। आयोग ने कहा कि इसलिए उसने आंध्र प्रदेश के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के भीतर इस मामले पर विस्तृत रिपोर्ट मांगी है। उम्मीद है कि रिपोर्ट में घायल श्रमिकों के स्वास्थ्य की स्थिति और उन्हें तथा मृतकों के परिजनों को दी जाने वाली अनुग्रह राशि (ex-gratia) के भुगतान का विवरण शामिल होगा।

यह धमाका प्लांट की स्टील मेल्टिंग शॉप में हुआ, जब लगभग 1600°C तापमान पर करीब 150 टन तरल स्टील ले जा रही एक लैडल (बड़ी कड़ाही) अचानक फट गई, जिससे पिघला हुआ स्टील शॉप फ्लोर पर फैल गया और श्रमिक गंभीर रूप से झुलस गए। पोलावरम के विधायक बाला राजू फिर विवादों में काकीनाडा: पोलावरम के विधायक चिरि बाला राजू एक बार फिर विवादों में घिर गए हैं। गुरुवार को एलुरु जिले के जीलुगुमिली मंडल के बार्रिनकालापाडु गांव में स्थित उनके कैब ऑफिस में एक बहस के बाद यह मामला सामने आया। MLA के ऑफिस के स्टाफ का आरोप है कि ऑफिस के एक पूर्व कर्मचारी पुनेम वामसी ने विधायक पर हमला करने की कोशिश की, जबकि वामसी का आरोप है कि विधायक के समर्थकों ने उन पर हमला किया।

सूत्रों के मुताबिक, विधायक ने हाल ही में वामसी के खिलाफ पुलिस में शिकायत दर्ज कराई थी, जिसमें उन पर सोशल मीडिया पर गलत टिप्पणी करने और ट्रोल करने का आरोप लगाया गया था। बताया जा रहा है कि वामसी, शंकर भाषा के साथ विधायक के ऑफिस गए थे ताकि शिकायत के बारे में उनसे सवाल कर सकें। दोनों पक्षों के बीच तीखी बहस हुई। इसके बाद, सोशल मीडिया पर एक वीडियो वायरल हुआ जिसमें विधायक के समर्थक वामसी पर हमला करते हुए दिख रहे हैं। वीडियो में वामसी विधायक से सवाल करते और यह आरोप लगाते हुए सुने जा सकते हैं कि उन्हें और उनकी माँ को - जिन्होंने चुनाव के दौरान विधायक का समर्थन किया था - बिना वजह निशाना बनाया जा रहा है। इस बीच, वामसी के परिवार वालों का आरोप है कि जीलुगुमिली पुलिस ने वामसी और शंकर भाषा को उनके किसी भी रिश्तेदार को बताए बिना हिरासत में ले लिया है। वामसी की पत्नी ने पुलिस स्टेशन के बाहर विरोध प्रदर्शन किया और अपने पति से मिलने की मांग की। उन्होंने चेतावनी दी कि अगर पुलिस वामसी और शंकर भाषा दोनों को सामने नहीं लाती है, तो वह अपनी जान दे देंगी। हालाँकि, जीलुगुमिली के सब-इंस्पेक्टर वी. क्रांति कुमार ने इस बात से इनकार किया है कि वामसी या उनके साथी को गिरफ्तार किया गया है। उन्होंने कहा कि विधायक के ऑफिस में हुई बहस के बारे में पता चलने के बाद पुलिस उन्हें स्टेशन ले आई थी। बाद में दोनों को घर लौटने की इजाजत दे दी गई थी। सब-इंस्पेक्टर ने कहा कि विधायक या उनके ऑफिस के स्टाफ में से किसी ने भी इस घटना के संबंध में कोई शिकायत दर्ज नहीं कराई है। IAP Neocon 2026 के लिए आज विजयवाड़ा में जुटेंगे नवजात शिशु देखभाल विशेषज्ञ विजयवाड़ा: विजयवाड़ा शुक्रवार, 12 जून से 14 जून तक 17वें वार्षिक राष्ट्रीय नियोनेटोलॉजी सम्मेलन - IAP Neocon 2026 - की मेज़बानी करेगा। इसमें नवजात शिशु स्वास्थ्य देखभाल के विशेषज्ञ नवजात चिकित्सा में हुई प्रगति और उभरते रुझानों पर चर्चा करने के लिए एक साथ आएंगे। गुरुवार को एक प्रेस कॉन्फ्रेंस को संबोधित करते हुए, सम्मेलन के मुख्य आयोजन सचिव डॉ. पी.वी. रामा राव ने इस बात पर जोर दिया कि भारत ने नवजात शिशुओं की मृत्यु दर को कम करने में काफ़ी प्रगति की है, हालाँकि पाँच साल से कम उम्र के बच्चों की कुल मौतों में नवजात शिशुओं की मौतों का हिस्सा अभी भी काफ़ी ज़्यादा है। उन्होंने नवजात शिशुओं के जीवित रहने की दर और उनके लंबे समय के स्वास्थ्य परिणामों को और बेहतर बनाने के लिए लगातार मेडिकल शिक्षा, कौशल विकास और सबूतों पर आधारित तरीकों की ज़रूरत पर जोर दिया। डॉ.

रामा राव ने बताया कि यह कॉन्फ्रेंस इंडियन एकेडमी ऑफ पीडियाट्रिक्स (IAP) के नियोनेटोलॉजी चैप्टर द्वारा IAP आंध्र प्रदेश स्टेट ब्रांच, IAP कृष्णा और नेशनल नियोनेटोलॉजी फ़ोरम, आंध्र प्रदेश के सहयोग से आयोजित की जा रही है। यह कार्यक्रम KL यूनिवर्सिटी, वड्डेस्वरम में होगा। उम्मीद है कि इसमें नियोनेटोलॉजिस्ट, पीडियाट्रिशियन, रिसर्चर और एकेडमिक्स शामिल होंगे।



**Source: <https://www.tarunmitra.in/state/delhi/human-rights-commission-notice-to-andhra-government-on-visakhapatnam-steel/article-146977>**

मानवाधिकार आयोग का विशाखापट्टनम स्टील प्लांट की दुर्घटना पर आन्ध्र सरकार को नोटिस  
By Sudha Jaiswal Jun 11, 2026 03:36 PM IST

नई दिल्ली । राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने आंध्र प्रदेश में राष्ट्रीय इस्पात निगम लिमिटेड के विशाखापट्टनम स्टील प्लांट में हुई दुर्घटना पर स्वतः संज्ञान लिया है। 8 जून (सोमवार) को हुई इस दुर्घटना में आठ मजदूरों की मौत हो गई थी और छह अन्य के गंभीर रूप से घायल हो गए थे। मानवाधिकार आयोग ने राज्य के मुख्य सचिव को नोटिस भेजकर दो सप्ताह के अंदर इसकी विस्तृत रिपोर्ट मांगी है।

आयोग के अनुसार इस घटना को लेकर मजदूर संघ ने प्रबंधन पर सुरक्षा नियमों की अनदेखी करने का आरोप लगाया है। आयोग ने मांगी गई रिपोर्ट में घायल मजदूरों की सेहत की स्थिति, उन्हें और मृतकों के परिजनों को अनुग्रह राशि का दिए जाने विवरण भी शामिल करने का निर्देश दिया है।

**Source:** <https://www.msn.com/hi-in/news/other/%E0%A4%AE%E0%A4%A6%E0%A4%B0%E0%A4%B8-%E0%A4%82-%E0%A4%AE%E0%A5%87%E0%A4%82-%E0%A4%9A%E0%A4%B2-%E0%A4%B0%E0%A4%B9-%E0%A4%A5-%E0%A4%AB%E0%A5%88%E0%A4%AE-%E0%A4%B2-%E0%A4%AA%E0%A5%88%E0%A4%95%E0%A5%87%E0%A4%9C-%E0%A4%95%E0%A4%B9-%E0%A4%82-5-5-%E0%A4%A6-%E0%A4%AE-%E0%A4%A6-%E0%A4%AC%E0%A4%A8%E0%A5%87-%E0%A4%B8%E0%A4%B0%E0%A4%95-%E0%A4%B0-%E0%A4%B6-%E0%A4%95%E0%A5%8D%E0%A4%B7%E0%A4%95-%E0%A4%A4-%E0%A4%95%E0%A4%B9-%E0%A4%82-%E0%A4%B0-%E0%A4%B6%E0%A5%8D%E0%A4%A4%E0%A5%87%E0%A4%A6-%E0%A4%B0-%E0%A4%82-%E0%A4%95-%E0%A4%AD%E0%A4%B0%E0%A5%8D%E0%A4%A4-%E0%A4%AF-%E0%A4%82/ar-AA25gbag?apiversion=v2&domshim=1&noservercache=1&noservertelemetry=1&batchservertelemetry=1&renderwebcomponents=1&wsc>

मदरसों में चल रहा था 'फैमिली पैकेज', कहीं 5-5 दामाद बने सरकारी शिक्षक, तो कहीं रिश्तेदारों की भर्तियां Prashant Singh के द्वारा स्टोरी • 1 दिन •

लखनऊ: राष्ट्रीय मानवाधिकार आयोग के हस्तक्षेप के बाद शुरू हुई जांच में अनुदानित मदरसों में अवैध नियुक्तियों की परतें खुलने लगी हैं। मदरसा प्रबंधक ने कहीं अपने ही पांच दामादों को सरकारी अध्यापक बना दिया तो कहीं नियमों को दरकिनार कर रिश्तेदारों की भर्ती की गई।

मदरसों में गड़बड़ियों का लगाया था आरोप

सामाजिक कार्यकर्ता इंजीनियर मोहम्मद तल्हा अंसारी ने बीतो दिनों राष्ट्रीय मानवाधिकार आयोग में शिकायत कर आरोप लगाया था कि अनुदानित मदरसों को मिलने वाले सरकारी फंड में अनियमितताएं हो रही हैं। आयोग ने इसे मानवाधिकार हनन से जुड़ा मामला मानते हुए इसकी जांच करवाने के निर्देश दिए थे। इसके लिए मुख्य सचिव को नोटिस भी जारी किया गया था।

मदरसों में रिश्तेदारों की हुई नियुक्तियां

शिकायतकर्ता के मुताबिक, जांच शुरू होते ही अनुदानित मदरसों में हुई नियुक्तियों में भ्रष्टाचार की परतें खुलने लगीं। नियमानुसार कोई प्रबंधक या प्रधानाचार्य अपने रिश्तेदारों की नियुक्ति नहीं कर सकता। इससे बचने के लिए कई मदरसों में रिश्तेदारों की नियुक्ति के समय प्रबंधक ने इस्तीफा दिया और नियुक्ति के बाद फिर प्रबंधक बन गए। फिलहाल उप्र मदरसा शिक्षा परिषद के अधिकारियों का कहना है कि मामले की जांच अभी जारी है।

इन मदरसों में एक ही परिवार का कब्जा

जौनपुर के मछलीशहर के रियाजुल उलूम मदरसे में बकरिदुल खान उर्फ इमरान वर्तमान में शिक्षक हैं और इससे पूर्व में वह प्रबंधक रहे हैं। उनकी पत्नी महजबी बेगम यहां सरकारी प्रधानाचार्य हैं। उनका बेटा फैजान अहमद यहां सरकारी शिक्षक है। एक और बेटा रिजवान अहमद यहां सरकारी शिक्षक है। इसके साथ ही उनके रिश्तेदार महमूद आलम यहां सरकारी क्लर्क हैं। उनके एक और रिश्तेदार फरहत अंजुम मदरसाकर्मी हैं। इसके साथ ही रिश्तेदार तहसीन बानो भी मदरसाकर्मी हैं। बाराबंकी के अलियाबाद के जमीयतुल फलाह मदरसे में अफसरी फहीम प्रबंधक हैं। उनका बेटा मो. काशिफ उमैर सरकारी शिक्षक हैं। वहीं, उनका एक और बेटा मो. आमिर भी मदरसे में सरकारी शिक्षक है।

पांच दामाद बने सरकारी शिक्षक

बस्ती जिले के कप्तानगंज के अहले सुन्नत फैजुन्नबी मदरसे में मुनीर अली प्रबंधक हैं। उनके पांच दामाद सरकारी शिक्षक हैं। इसके साथ ही जौनपुर के अब्बे रहमत मदरसे में बाबर कुरैशी प्रबंधक हैं। उनकी बहू अफसू बानो सरकारी क्लर्क है। वहीं, बाराबंकी के रसौली के जामिया मदीनतुल उलूम मदरसे में अयाज अहमद मदरसे के प्रबंधक हैं। उनकी पत्नी जेबा बानो सरकारी शिक्षक हैं। इसके साथ ही उनका साला मों शब्बीर सरकारी शिक्षक हैं।

**Source:**

<https://www.univarta.com/%E0%A4%8F%E0%A4%A8%E0%A4%8F%E0%A4%9A%E0%A4%86%E0%A4%B0%E0%A4%B8-%E0%A4%A8-%E0%A4%B5-%E0%A4%B6-%E0%A4%96-%E0%A4%AA%E0%A4%A4-%E0%A4%A4%E0%A4%A8%E0%A4%AE-%E0%A4%B8-%E0%A4%9F-%E0%A4%B2-%E0%A4%AA-%E0%A4%B2-%E0%A4%9F-%E0%A4%B5-%E0%A4%B8-%E0%A4%AB-%E0%A4%9F-%E0%A4%AE-%E0%A4%86%E0%A4%A0-%E0%A4%B6-%E0%A4%B0%E0%A4%AE-%E0%A4%95-%E0%A4%95-%E0%A4%AE-%E0%A4%A4-%E0%A4%95-%E0%A4%B8-%E0%A4%B5%E0%A4%A4-%E0%A4%B8-%E0%A4%9C-%E0%A4%9E-%E0%A4%A8-%E0%A4%B2-%E0%A4%AF/india/news/3872847.html>

एनएचआरसी ने विशाखापत्तनम स्टील प्लांट विस्फोट में आठ श्रमिकों की मौत का स्वतः संज्ञान लिया  
Posted at: Jun 11 2026 2:17PM

नयी दिल्ली, 11 जून (वार्ता) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने आंध्र प्रदेश के विशाखापत्तनम स्थित राष्ट्रीय इस्पात निगम लिमिटेड के स्टील प्लांट में हुए भीषण विस्फोट में आठ श्रमिकों की मौत के मामले का स्वतः संज्ञान लिया है।

एनएचआरसी ने गुरुवार को यहां बताया कि आयोग ने इस मामले को मानवाधिकारों के संभावित उल्लंघन से जुड़ा बताते हुए आंध्र प्रदेश के मुख्य सचिव को नोटिस जारी किया है और दो सप्ताह के भीतर विस्तृत रिपोर्ट प्रस्तुत करने के निर्देश दिए हैं।

आयोग ने कहा कि मीडिया रिपोर्टों के अनुसार, यह दुर्घटना आठ जून को विशाखापत्तनम स्टील प्लांट के 'स्टील मेल्टिंग शॉप' में हुई। ऐसा बताया गया है कि लगभग 1600 डिग्री सेल्सियस तापमान पर करीब 150 टन पिघला हुआ इस्पात ले जा रहा एक 'लैडल' अचानक विस्फोट का शिकार हो गया। इसके बाद पिघला हुआ इस्पात कार्यस्थल पर फैल गया, जिससे वहां मौजूद श्रमिक गंभीर रूप से झुलस गये।

श्रमिक यूनियन ने आरोप लगाया है कि प्लांट प्रबंधन ने सुरक्षा मानकों और आवश्यक सुरक्षा प्रोटोकॉल की अनदेखी की, जिसके कारण यह गंभीर हादसा हुआ। एनएचआरसी ने कहा कि यदि मीडिया रिपोर्टों में बताए गए तथ्य सही पाए जाते हैं, तो यह मामला श्रमिकों के मानवाधिकारों और कार्यस्थल सुरक्षा से जुड़ी गंभीर चिंताओं को उजागर करता है।

आजाद उम्रेती वार्ता

**Source: <https://www.bhaskarhindi.com/other/hindi-nhrc-takes-suo-motu-cognisance-of-vizag-steel-plant-accident-seeks-report-from-andhra-pradesh-20260611143152-1312254>**

Home /अन्य /विशाखापतनम स्टील प्लांट हादसे पर...

विशाखापतनम स्टील प्लांट हादसे पर एनएचआरसी सख्त, आंध्र प्रदेश सरकार से दो हफ्ते में मांगी रिपोर्ट  
11 June 2026 11:18 PM

आंध्र प्रदेश के विशाखापतनम स्टील प्लांट में हुए भीषण हादसे को लेकर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने स्वतः संज्ञान लिया है। आयोग ने आंध्र प्रदेश के मुख्य सचिव को नोटिस जारी किया और दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी।

नई दिल्ली, 11 जून (आईएनएस)। आंध्र प्रदेश के विशाखापतनम स्टील प्लांट में हुए भीषण हादसे को लेकर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने स्वतः संज्ञान लिया है। आयोग ने आंध्र प्रदेश के मुख्य सचिव को नोटिस जारी किया और दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी। एनएचआरसी ने कहा कि यदि मीडिया रिपोर्ट में दी गई जानकारी सही है, तो यह मानवाधिकारों के उल्लंघन का गंभीर मामला बनता है। आयोग ने राज्य सरकार से घायल श्रमिकों की स्वास्थ्य स्थिति, उन्हें दिए जा रहे इलाज और मृतकों के परिजनों तथा घायलों को दी गई अनुग्रह राशि (मुआवजा) का पूरा विवरण मांगा है। यह दर्दनाक हादसा सोमवार को राष्ट्रीय इस्पात निगम लिमिटेड (आरआईएनएल) के विशाखापतनम स्टील प्लांट के स्टील मेल्टिंग शॉप में हुआ था। रिपोर्ट के मुताबिक करीब 1,600 डिग्री सेल्सियस तापमान वाले लगभग 150 टन पिघले हुए स्टील को ले जा रहा एक लैडल अचानक विस्फोट का शिकार हो गया। विस्फोट इतना भीषण था कि पिघला हुआ स्टील पूरे कार्यस्थल पर फैल गया और वहां मौजूद कई कर्मचारी इसकी चपेट में आ गए। हादसे में पहले आठ श्रमिकों की मौत की पुष्टि हुई थी, लेकिन बुधवार को इलाज के दौरान घायल ठेका कर्मचारी पायडीराजू की भी मौत हो गई। इसके साथ ही मृतकों की संख्या बढ़कर नौ हो गई। अधिकारियों के अनुसार, अभी भी पांच घायल श्रमिक दो अलग-अलग अस्पतालों में भर्ती हैं, जिनमें से एक की हालत बेहद गंभीर बताई जा रही है। श्रमिक संगठनों ने आरोप लगाया है कि प्लांट प्रबंधन ने सुरक्षा मानकों और निर्धारित सुरक्षा प्रोटोकॉल की अनदेखी की, जिसके कारण यह जानलेवा दुर्घटना हुई। हादसे के बाद घटनास्थल का दौरा करने वाले आंध्र प्रदेश के उपमुख्यमंत्री पवन कल्याण ने मृतक श्रमिकों के परिवारों को 25-25 लाख रुपए मुआवजा और परिवार के एक सदस्य को प्लांट में नौकरी देने की घोषणा की। वहीं, आईसीयू में भर्ती घायलों को 10-10 लाख रुपए सहायता राशि देने का भी ऐलान किया गया। उन्होंने बताया कि स्थायी कर्मचारियों के परिवारों को सेवानिवृत्ति संबंधी प्रावधानों के तहत करीब 1.72 करोड़ रुपए तक के लाभ मिलेंगे, जबकि ठेका कर्मचारियों के परिवारों को 45.75 लाख रुपए दिए जाएंगे। साथ ही घायलों के इलाज का पूरा खर्च प्लांट प्रबंधन उठाएगा। हादसे की जांच के लिए बोकारो स्टील प्लांट के तीन सदस्यीय विशेषज्ञ दल का गठन भी किया गया है। वहीं, वाईएसआर कांग्रेस प्रमुख और पूर्व मुख्यमंत्री वाईएस जगन मोहन रेड्डी ने मृतकों के परिवारों को घोषित मुआवजे के अलावा अतिरिक्त 1 करोड़ रुपए की अनुग्रह राशि देने की मांग की है। उन्होंने प्रत्येक मृतक के परिवार के एक सदस्य को नौकरी देने और विशाखापतनम स्टील प्लांट के निजीकरण के खिलाफ विधानसभा में प्रस्ताव लाने की भी मांग की।

**Source: <https://www.punjabkesari.com/india-news/hindi-nhrc-takes-suo-motu-cognisance-of-vizag-steel-plant-accident-seeks-report-from-andhra-pradesh/>**

विशाखापतनम स्टील प्लांट हादसे पर एनएचआरसी सख्त, आंध्र प्रदेश सरकार से दो हफ्ते में मांगी रिपोर्ट  
News Desk June 11, 2026 11:13 PM

नई दिल्ली, 11 जून (आईएनएस)। आंध्र प्रदेश के विशाखापतनम स्टील प्लांट में हुए भीषण हादसे को लेकर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने स्वतः संज्ञान लिया है। आयोग ने आंध्र प्रदेश के मुख्य सचिव को नोटिस जारी किया और दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी।

एनएचआरसी ने कहा कि यदि मीडिया रिपोर्ट में दी गई जानकारी सही है, तो यह मानवाधिकारों के उल्लंघन का गंभीर मामला बनता है। आयोग ने राज्य सरकार से घायल श्रमिकों की स्वास्थ्य स्थिति, उन्हें दिए जा रहे इलाज और मृतकों के परिजनों तथा घायलों को दी गई अनुग्रह राशि (मुआवजा) का पूरा विवरण मांगा है।

यह दर्दनाक हादसा सोमवार को राष्ट्रीय इस्पात निगम लिमिटेड (आरआईएनएल) के विशाखापतनम स्टील प्लांट के स्टील मेल्टिंग शॉप में हुआ था। रिपोर्ट के मुताबिक करीब 1,600 डिग्री सेल्सियस तापमान वाले लगभग 150 टन पिघले हुए स्टील को ले जा रहा एक लैडल अचानक विस्फोट का शिकार हो गया। विस्फोट इतना भीषण था कि पिघला हुआ स्टील पूरे कार्यस्थल पर फैल गया और वहां मौजूद कई कर्मचारी इसकी चपेट में आ गए।

हादसे में पहले आठ श्रमिकों की मौत की पुष्टि हुई थी, लेकिन बुधवार को इलाज के दौरान घायल ठेका कर्मचारी पायडीराजू की भी मौत हो गई। इसके साथ ही मृतकों की संख्या बढ़कर नौ हो गई।

अधिकारियों के अनुसार, अभी भी पांच घायल श्रमिक दो अलग-अलग अस्पतालों में भर्ती हैं, जिनमें से एक की हालत बेहद गंभीर बताई जा रही है।

श्रमिक संगठनों ने आरोप लगाया है कि प्लांट प्रबंधन ने सुरक्षा मानकों और निर्धारित सुरक्षा प्रोटोकॉल की अनदेखी की, जिसके कारण यह जानलेवा दुर्घटना हुई।

हादसे के बाद घटनास्थल का दौरा करने वाले आंध्र प्रदेश के उपमुख्यमंत्री पवन कल्याण ने मृतक श्रमिकों के परिवारों को 25-25 लाख रुपए मुआवजा और परिवार के एक सदस्य को प्लांट में नौकरी देने की घोषणा की।

वहीं, आईसीयू में भर्ती घायलों को 10-10 लाख रुपए सहायता राशि देने का भी ऐलान किया गया।

उन्होंने बताया कि स्थायी कर्मचारियों के परिवारों को सेवानिवृत्ति संबंधी प्रावधानों के तहत करीब 1.72 करोड़ रुपए तक के लाभ मिलेंगे, जबकि ठेका कर्मचारियों के परिवारों को 45.75 लाख रुपए दिए जाएंगे। साथ ही घायलों के इलाज का पूरा खर्च प्लांट प्रबंधन उठाएगा। हादसे की जांच के लिए बोकारो स्टील प्लांट के तीन सदस्यीय विशेषज्ञ दल का गठन भी किया गया है।

वहीं, वाईएसआर कांग्रेस प्रमुख और पूर्व मुख्यमंत्री वाईएस जगन मोहन रेड्डी ने मृतकों के परिवारों को घोषित मुआवजे के अलावा अतिरिक्त 1 करोड़ रुपए की अनुग्रह राशि देने की मांग की है।

उन्होंने प्रत्येक मृतक के परिवार के एक सदस्य को नौकरी देने और विशाखापतनम स्टील प्लांट के निजीकरण के खिलाफ विधानसभा में प्रस्ताव लाने की भी मांग की।





**Source: <https://vocaltv.in/national/nhrc-notice-ap-govt-php/cid18820555.htm>**

विशाखापट्टनम स्टील प्लांट की दुर्घटना पर मानवाधिकार आयोग का आन्ध्र सरकार को नोटिस  
By VocalTV Desk | Jun 11, 2026, 14:55 IST

नई दिल्ली, 11 जून (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने आंध्र प्रदेश में राष्ट्रीय इस्पात निगम लिमिटेड के विशाखापट्टनम स्टील प्लांट में हुई दुर्घटना पर स्वतः संज्ञान लिया है। 8 जून (सोमवार) को हुई इस दुर्घटना में आठ मजदूरों की मौत हो गई थी और छह अन्य के गंभीर रूप से घायल हो गए थे। मानवाधिकार आयोग ने राज्य के मुख्य सचिव को नोटिस भेजकर दो सप्ताह के अंदर इसकी विस्तृत रिपोर्ट मांगी है।

आयोग के अनुसार इस घटना को लेकर मजदूर संघ ने प्रबंधन पर सुरक्षा नियमों की अनदेखी करने का आरोप लगाया है। आयोग ने मांगी गई रिपोर्ट में घायल मजदूरों की सेहत की स्थिति, उन्हें और मृतकों के परिजनों को अनुग्रह राशि का दिए जाने विवरण भी शामिल करने का निर्देश दिया है।

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हिन्दुस्थान समाचार / श्रद्धा द्विवेदी

Source: <https://in.headtopics.com/news/234423672351236103952-84399877>

नियुक्तियों पर रोक के बाद भी मदरसों में 45 टीचर हुए भर्ती, NHRC में शिकायत; नोटिस जारी - nhrc notice on 45 illegal up madarsa appointments amid ban

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राष्ट्रीय मानवाधिकार आयोग ने उत्तर प्रदेश के मदरसों में नियुक्तियों पर रोक के बावजूद 45 शिक्षकों की भर्ती के मामले में अल्पसंख्यक कल्याण विभाग को कारण बताओ नोटिस जारी किया है। इन नियुक्तियों में शैक्षिक योग्यता की कमी और सरकारी नियमों के उल्लंघन का आरोप है, जिसकी जांच चल रही...

राष्ट्रीय मानवाधिकार आयोग ने उत्तर प्रदेश के मदरसों में नियुक्तियों पर रोक के बावजूद 45 शिक्षकों की भर्ती के मामले में अल्पसंख्यक कल्याण विभाग को कारण 45 नियुक्तियां सरकारी रोक के बावजूद की गईं। नियुक्त शिक्षकों की शैक्षिक योग्यता पर सवाल उठाए गए। उत्तर प्रदेश के मदरसों से जुड़े विवादों की श्रृंखला में नई कड़ी जुड़ गयी है। अब अनुदानित मदरसों में नियुक्तियों पर सरकार की रोक के बावजूद राज्य के मदरसों में 45 लोगों की नियुक्तियां की गयीं। इनकी शैक्षिक योग्यता कम है। इस पूरे प्रकरण की शिकायत पर राष्ट्रीय मानवाधिकार आयोग ने अल्पसंख्यक कल्याण विभाग को कारण बताओ नोटिस भेजा है। राज्यानुदानित मदरसों की शिक्षा व्यवस्था में गड़बड़ियों के विरुद्ध 50 से अधिक शिकायतें राष्ट्रीय मानवाधिकार आयोग में की गयी हैं। जिनमें मुख्य आरोप है कि सरकारी मदद से चल रहे मदरसों में एससी/आरटी और एनसीईआरटी पाठ्यक्रम लागू होने के बाद शिक्षकों की योग्यता इन पाठ्यक्रमों के अनुरूप नहीं है। एनएचआरसी इसकी जांच करा रहा है। अब मानवाधिकार कार्यकर्ता तलहा अंसारी ने आयोग को भेजी नई शिकायत में कहा है कि अप्रैल से मई 2025 की बीच तत्कालीन रजिस्ट्रार ने 45 से अधिक नियुक्तियां की हैं। इस समय राज्य सरकार ने नियुक्तियों पर रोक लगा रखी थी। आरोप लगाया गया है कि मदरसा अरबिया अशरफुल उलूम प्रयागराज, आलिया मिस्बाहुल उलूम प्रयागराज, बहरूल उलूम औरिएंटल कालेज गाजीपुर, मदरसा अल्जामेअतुल अरविया गौसिया कानपुर, मदरसा दारुल उलूम अयोध्या, मदरसा इस्लामिया अरबिया बहरूल बाराबंकी में नियुक्तियां की गयी हैं। शिकायत पर एनएचआरसी ने अल्पसंख्यक कल्याण विभाग को कारण बताओ नोटिस जारी किया है। तलहा अंसारी का कहना है कि उन्होंने सारे दस्तावेज आयोग को भेजे हैं। अल्पसंख्यक कल्याण के निदेशक शीलधर यादव का कहना है कि जिन प्रकरणों की शिकायतें आयी हैं, उनकी जांच चल रही है। कुछ मामलों में कार्रवाई की जा चुकी है।

राष्ट्रीय मानवाधिकार आयोग ने उत्तर प्रदेश के मदरसों में नियुक्तियों पर रोक के बावजूद 45 शिक्षकों की भर्ती के मामले में अल्पसंख्यक कल्याण विभाग को कारण 45 नियुक्तियां सरकारी रोक के बावजूद की गईं। नियुक्त शिक्षकों की शैक्षिक योग्यता पर सवाल उठाए गए। उत्तर प्रदेश के मदरसों से जुड़े विवादों की श्रृंखला में नई कड़ी जुड़ गयी है। अब अनुदानित मदरसों में नियुक्तियों पर सरकार की रोक के बावजूद राज्य के मदरसों में 45 लोगों की नियुक्तियां की गयीं। इनकी शैक्षिक योग्यता कम है। इस पूरे प्रकरण की शिकायत पर राष्ट्रीय मानवाधिकार आयोग ने अल्पसंख्यक कल्याण विभाग को कारण बताओ नोटिस भेजा है। राज्यानुदानित मदरसों की शिक्षा व्यवस्था में गड़बड़ियों के विरुद्ध 50 से अधिक शिकायतें राष्ट्रीय मानवाधिकार आयोग में की गयी हैं। जिनमें मुख्य आरोप है कि सरकारी मदद से चल रहे मदरसों में एससी/आरटी और एनसीईआरटी पाठ्यक्रम लागू होने के बाद शिक्षकों की योग्यता इन पाठ्यक्रमों के अनुरूप नहीं है। एनएचआरसी इसकी जांच करा रहा है। अब मानवाधिकार कार्यकर्ता तलहा अंसारी ने आयोग को भेजी नई शिकायत में कहा है कि अप्रैल से मई 2025 की बीच तत्कालीन रजिस्ट्रार ने 45 से अधिक नियुक्तियां की हैं। इस समय राज्य सरकार ने नियुक्तियों पर रोक लगा रखी थी। आरोप लगाया गया है कि मदरसा अरबिया अशरफुल उलूम प्रयागराज, आलिया मिस्बाहुल उलूम प्रयागराज, बहरूल उलूम औरिएंटल कालेज गाजीपुर, मदरसा अल्जामेअतुल अरविया गौसिया कानपुर, मदरसा दारुल उलूम अयोध्या, मदरसा इस्लामिया अरबिया बहरूल बाराबंकी में नियुक्तियां की गयी हैं। शिकायत पर एनएचआरसी ने अल्पसंख्यक कल्याण विभाग को कारण बताओ नोटिस जारी किया है। तलहा अंसारी का कहना है कि उन्होंने सारे दस्तावेज आयोग को भेजे हैं। अल्पसंख्यक कल्याण के निदेशक शीलधर यादव का कहना है कि जिन प्रकरणों की शिकायतें आयी हैं, उनकी जांच चल रही है। कुछ मामलों में कार्रवाई की जा चुकी है।

**Source: <https://zeenews.india.com/hindi/zeesalaam/news/bihar-news-alleged-anti-muslim-remarks-by-sadhu-yadav-have-now-reached-national-human-rights-commission/3243227>**

लालू यादव के साले साधु यादव के मुस्लिम विरोधी बयान पर NHRC का खटखटाया दरवाजा, कार्रवाई की मांग

Sadhu Yadav News: राजद के पूर्व सांसद और लालू यादव के साले साधु यादव के कथित मुस्लिम विरोधी बयान को लेकर मामला राष्ट्रीय मानवाधिकार आयोग पहुंच गया है. इस्लामिक स्कॉलर और राष्ट्रीय अल्पसंख्यक आरक्षण मोर्चा के राष्ट्रीय अध्यक्ष हाजी मोहम्मद परवेज सिद्दीकी ने आयोग में शिकायत दर्ज कराई है.

Written By Tauseef Alam

Published: Jun 11, 2026, 09:08 AM IST

Bihar News: राजद के पूर्व सांसद साधु यादव के कथित मुस्लिम विरोधी बयान का मामला अब राष्ट्रीय मानवाधिकार आयोग (NHRC) तक पहुंच गया है. राष्ट्रीय अल्पसंख्यक आरक्षण मोर्चा के राष्ट्रीय अध्यक्ष और इस्लामिक स्कॉलर हाजी मोहम्मद परवेज सिद्दीकी ने इस मामले को लेकर आयोग में औपचारिक शिकायत दर्ज कराई है. आयोग ने शिकायत को स्वीकार करते हुए डायरी नंबर 13095/IN/2026 जारी कर दिया है.

हाजी मोहम्मद परवेज सिद्दीकी का आरोप है कि मीडिया में प्रसारित वीडियो और समाचार रिपोर्टों के मुताबिक, साधु यादव ने एक इंटरव्यू के दौरान मुस्लिम समुदाय को कथित रूप से "गद्दार" कहा और यह भी कहा कि "इन सभी का पाकिस्तान में जुगाड़ करना पड़ेगा." सिद्दीकी ने कहा कि इस तरह की टिप्पणी केवल मुस्लिम समुदाय का ही नहीं बल्कि भारतीय संविधान, लोकतांत्रिक मूल्यों और देश की साझा सांस्कृतिक विरासत का भी अपमान है.

मुसलमानों के खिलाफ दिया था विवादित बयान

उन्होंने कहा कि किसी पूरे समुदाय को देशद्रोही या गद्दार बताना करोड़ों भारतीय मुसलमानों की गरिमा और संवैधानिक अधिकारों पर सीधा हमला है. उनके मुताबिक, ऐसे बयान समाज में नफरत, भय और असुरक्षा का माहौल पैदा करते हैं और सांप्रदायिक तनाव को बढ़ावा देते हैं. उन्होंने कहा कि इससे राष्ट्रीय एकता और सामाजिक सौहार्द को भी नुकसान पहुंचता है. हाजी सिद्दीकी ने कहा कि भारत का संविधान सभी नागरिकों को समान अधिकार, सम्मान और सुरक्षा प्रदान करता है. किसी भी धार्मिक या अल्पसंख्यक समुदाय के खिलाफ अपमानजनक और भड़काऊ भाषा का इस्तेमाल मानवाधिकारों की भावना के खिलाफ है और इसे सामान्य राजनीतिक बयानबाजी मानकर नजरअंदाज नहीं किया जा सकता.

निष्पक्ष जांच की मांग

शिकायत में उन्होंने राष्ट्रीय मानवाधिकार आयोग से मामले की निष्पक्ष जांच कराने, बिहार सरकार और संबंधित अधिकारियों से रिपोर्ट तलब करने और आरोप सही पाए जाने पर संबंधित व्यक्ति के खिलाफ कानूनी कार्रवाई सुनिश्चित करने की मांग की है. इसके साथ ही उन्होंने आयोग से भविष्य में किसी भी समुदाय के खिलाफ घृणास्पद भाषणों को रोकने के लिए प्रभावी दिशा-निर्देश जारी करने की भी अपील की है. हाजी मोहम्मद परवेज सिद्दीकी ने कहा कि NHRC द्वारा शिकायत स्वीकार किया जाना मानवाधिकारों, संवैधानिक मूल्यों और सामाजिक न्याय की रक्षा की दिशा में एक महत्वपूर्ण कदम है. उन्होंने उम्मीद जताई कि आयोग निष्पक्ष और प्रभावी हस्तक्षेप करेगा ताकि किसी भी नागरिक या समुदाय की गरिमा को ठेस पहुंचाने वाले बयानों के खिलाफ स्पष्ट संदेश दिया जा सके.

**Source: <https://jantaserishta.com/local/andhra-pradesh/vsp-accident-nhrc-takes-suo-motu-cognizance-of-workers-deaths-4751243>**

VSP हादसा: NHRC ने मज़दूरों की मौत का स्वतः संज्ञान लिया  
Tulsi Rao11 June 2026 2:15 PM

नई दिल्ली: भारत के राष्ट्रीय मानवाधिकार आयोग (NHRC) ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है, जिसमें बताया गया है कि 8 जून 2026 को आंध्र प्रदेश के विशाखापत्तनम स्टील प्लांट में हुए एक धमाके में नौ कर्मचारियों की मौत हो गई और कम से कम छह अन्य गंभीर रूप से झुलस गए। खबरों के अनुसार, कर्मचारी यूनियन ने आरोप लगाया है कि प्रबंधन ने सुरक्षा नियमों की अनदेखी की। आयोग ने आंध्र प्रदेश के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के भीतर इस मामले पर विस्तृत रिपोर्ट मांगी है। NHRC ने कहा कि रिपोर्ट में घायल कर्मचारियों के स्वास्थ्य की स्थिति और पीड़ितों तथा मृतकों के परिजनों को दी जाने वाली अनुग्रह राशि (ex-gratia) के भुगतान का विवरण शामिल होना चाहिए।

मीडिया रिपोर्टों के मुताबिक, यह घटना प्लांट की 'स्टील मेल्टिंग शॉप' में हुई, जब लगभग 1600°C तापमान वाले करीब 150 टन तरल स्टील को ले जा रही एक लैडल (बड़ी कड़ाही) में अचानक धमाका हो गया और पिघला हुआ स्टील शॉप फ्लोर पर फैल गया, जिससे कर्मचारी गंभीर रूप से झुलस गए। इस बीच, गुरुवार सुबह प्लांट के स्टील मेल्टिंग शॉप-1 (SMS-1) सेक्शन में आर्गन रिसिंग स्टेशन पर लैडल से पिघला हुआ स्टील गिरने की एक और घटना से कर्मचारियों में हड़कंप मच गया। हालांकि, गनीमत रही कि घटना के समय वहां कोई मौजूद नहीं था।

**Source: <https://insamachar.com/nhrc-took-suo-motu-cognizance-of-the-incident-in-which-eight-workers-died-and-six-others-were-injured-in-an-explosion-at-a-steel-plant-in-visakhapatnam/>**

Homepage भारत NHRC ने विशाखापत्तनम स्थित इस्पात संयंत्र में हुए विस्फोट में आठ श्रमिकों की मौत और छह अन्य के घायल होने की घटना का स्वतः संज्ञान लिया

भारत

NHRC ने विशाखापत्तनम स्थित इस्पात संयंत्र में हुए विस्फोट में आठ श्रमिकों की मौत और छह अन्य के घायल होने की घटना का स्वतः संज्ञान लिया

Editor Posted on 11 जून 2026

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उन मीडिया रिपोर्टों का स्वतः संज्ञान लिया है, जिनमें कहा गया है कि 8 जून 2026 को आंध्र प्रदेश में विशाखापत्तनम स्थित राष्ट्रीय इस्पात निगम लिमिटेड के इस्पात संयंत्र में हुए विस्फोट में आठ श्रमिकों की मौत हो गई और कम से कम छह अन्य श्रमिक गंभीर रूप से झुलस गए। खबरों के अनुसार, श्रमिक संघ ने आरोप लगाया है कि प्रबंधन ने सुरक्षा प्रोटोकॉल की अनदेखी की।

मानवाधिकार आयोग ने पाया है कि यदि समाचार रिपोर्ट में दी गई जानकारी सही है, तो इससे मानवाधिकारों के उल्लंघन का मामला उठता है। इसलिए, आयोग ने आंध्र प्रदेश के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के भीतर इस मामले पर विस्तृत रिपोर्ट मांगी है। आयोग का निर्देश है कि रिपोर्ट में घायल श्रमिकों के स्वास्थ्य की स्थिति और उन्हें तथा मृतकों के परिजनों को मुआवजे की राशि के भुगतान का विवरण शामिल होना चाहिए।

9 जून 2026 को प्रकाशित मीडिया रिपोर्ट के अनुसार, यह घटना संयंत्र के 'स्टील मेल्टिंग शॉप' में घटी, जब लगभग 1600 डिग्री सेल्सियस तापमान पर लगभग 150 टन तरल स्टील ले जा रहा बर्तन अचानक फट गया और पिघला हुआ स्टील वर्कशॉप के फर्श पर फैल गया, जिसकी चपेट में कई श्रमिक आ गए।



**Source: <https://www.yugwarta.com/Encyc/2026/6/11/NHRC-NOTICE-AP-GOVT-.amp.html>**

विशाखापट्टनम स्टील प्लांट की दुर्घटना पर मानवाधिकार आयोग का आन्ध्र सरकार को नोटिस  
11 Jun 2026 14:55:53

नई दिल्ली, 11 जून (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने आंध्र प्रदेश में राष्ट्रीय इस्पात निगम लिमिटेड के विशाखापट्टनम स्टील प्लांट में हुई दुर्घटना पर स्वतः संज्ञान लिया है। 8 जून (सोमवार) को हुई इस दुर्घटना में आठ मजदूरों की मौत हो गई थी और छह अन्य के गंभीर रूप से घायल हो गए थे। मानवाधिकार आयोग ने राज्य के मुख्य सचिव को नोटिस भेजकर दो सप्ताह के अंदर इसकी विस्तृत रिपोर्ट मांगी है।

आयोग के अनुसार इस घटना को लेकर मजदूर संघ ने प्रबंधन पर सुरक्षा नियमों की अनदेखी करने का आरोप लगाया है। आयोग ने मांगी गई रिपोर्ट में घायल मजदूरों की सेहत की स्थिति, उन्हें और मृतकों के परिजनों को अनुग्रह राशि का दिए जाने विवरण भी शामिल करने का निर्देश दिया है।

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हिन्दुस्थान समाचार / श्रद्धा द्विवेदी

**Source: <https://www.jagran.com/uttar-pradesh/lucknow-city-nhrc-notice-on-45-illegal-up-madarsa-appointments-amid-ban-40270441.html>**

नियुक्तियों पर रोक के बाद भी मदरसों में 45 टीचर हुए भर्ती, NHRC में शिकायत; नोटिस जारी

By Parvez Ahmad

Edited By: Shiv Govind Mishraa

Updated: Thu, 11 Jun 2026 10:05 PM (IST)

राष्ट्रीय मानवाधिकार आयोग ने उत्तर प्रदेश के मदरसों में नियुक्तियों पर रोक के बावजूद 45 शिक्षकों की भर्ती के मामले में अल्पसंख्यक कल्याण विभाग को कारण बताओ नोटिस जारी किया है।

राज्य ब्यूरो, लखनऊ। उत्तर प्रदेश के मदरसों से जुड़े विवादों की श्रृंखला में नई कड़ी जुड़ गयी है। अब अनुदानित मदरसों में नियुक्तियों पर सरकार की रोक के बावजूद राज्य के मदरसों में 45 लोगों की नियुक्तियां की गयीं। इनकी शैक्षिक योग्यता कम है। इस पूरे प्रकरण की शिकायत पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने अल्पसंख्यक कल्याण विभाग को कारण बताओ नोटिस भेजा है।

राज्यानुदानित मदरसों की शिक्षा व्यवस्था में गड़बड़ियों के विरुद्ध 50 से अधिक शिकायतें राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) में की गयी हैं। जिनमें मुख्य आरोप है कि सरकारी मदद से चल रहे मदरसों में एससीआईआरटी और एनसीईआरटी (नेशनल काउंसिल आफ एजुकेशन एन्ड ट्रेनिंग) पाठ्यक्रम लागू होने के बाद शिक्षकों की योग्यता इन पाठ्यक्रमों के अनुरूप नहीं है।

एनएचआरसी कर रहा जांच

एनएचआरसी इसकी जांच करा रहा है। अब मानवाधिकार कार्यकर्ता तलहा अंसारी ने आयोग को भेजी नई शिकायत में कहा है कि अप्रैल से मई 2025 की बीच तत्कालीन रजिस्ट्रार ने 45 से अधिक नियुक्तियां की हैं। इस समय राज्य सरकार ने नियुक्तियों पर रोक लगा रखी थी।

आरोप लगाया गया है कि मदरसा अरबिया अशरफुल उलूम प्रयागराज, आलिया मिस्बाहुल उलूम प्रयागराज, बहरूल उलूम ओरिएंटल कालेज गाजीपुर, मदरसा अल्जामेअतुल अरविया गौसिया कानपुर, मदरसा दारुल उलूम अयोध्या, मदरसा इस्लामिया अरबिया बहरूल बाराबंकी में नियुक्तियां की गयी हैं।

शिकायत पर एनएचआरसी ने अल्पसंख्यक कल्याण विभाग को कारण बताओ नोटिस जारी किया है। तलहा अंसारी का कहना है कि उन्होंने सारे दस्तावेज आयोग को भेजे हैं। अल्पसंख्यक कल्याण के निदेशक शीलधर यादव का कहना है कि जिन प्रकरणों की शिकायतें आयी हैं, उनकी जांच चल रही है। कुछ मामलों में कार्रवाई की जा चुकी है।

DATE	CHANNEL	TIME	DETAILS	DURATION	PROGRAM	AUTHOR	PERSONALITY
11.06.2026	Sakshi TV	19:00	National Human Rights Commission Give Notice To AP CS Over Steel Plant Incident -The National Human Rights Commission has issued a notice to the Chief Secretary of Andhra Pradesh over the reported death of eight workers in a blast at the Visakhapatnam Steel Plant of the Rashtriya Ispat Nigam Limited in Andhra Pradesh. Taking suo motu cognisance of a media report, the commission has sought a detailed report in the matter within two weeks.	02:37 Min	Breaking News	Abc	
11.06.2026	TV9 Telugu Live	16:00	NHRC Serious On Visakha Steel Plant Incident -The National Human Rights Commission (NHRC) has taken serious note of the accident at the Visakhapatnam Steel Plant. The commission sought details from concerned authorities regarding the incident, safety measures, and the condition of affected workers. Watch the full report for the latest updates and official responses.	00:59 Min	Breaking News	Abc	

11.06.2026	Zee Telugu	17:00	<p>NHRC Serious On Visakha Steel Plant Incident   Notices issued to AP CS</p> <p>- The National Human Rights Commission (NHRC) has taken suo motu cognizance of the explosion at Visakhapatnam Steel Plant (VSP) that claimed the lives of nine workers and left several others with severe burn injuries on June 8.</p> <p>Acting on media reports, the Commission observed that the incident, if the reported facts are established, raises concerns relating to the protection of workers' rights and safety.</p> <p>It has issued a notice to the Andhra Pradesh Chief Secretary, seeking a detailed report within two weeks. The NHRC has directed the government to provide information on the condition of the injured workers, the medical treatment being extended to them, and the payment of ex-gratia compensation to both the injured workers and the families of those who lost their lives in the accident.</p>	10:11 Min	Breaking News	Nisha	
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11.06.2026	Big News	16:00	<p>NHRC Takes Serious Action on Vizag Steel Plant Accident</p> <p>-The National Human Rights Commission (NHRC) has taken suo motu cognisance of the industrial accident at the Visakhapatnam Steel Plant, operated by Rashtriya Ispat Nigam Limited (RINL), in which nine workers died and at least six others suffered severe burns.</p> <p>The accident occurred on June 8, 2026, in the plant's Steel Melting Shop-1.</p>	04:12 Min	Breaking News	Abc	
11.06.2026	Prime9 News	19:11	<p>NHRC Takes Serious Action on Vishaka Steel Plant Incident, Orders Report on Safety and Injured Workers' Conditions</p> <p>-NHRC demands an in-depth investigation into the circumstances surrounding the incident.</p> <ul style="list-style-type: none"> <li>• The commission emphasizes the need for accountability and preventive measures to avoid future occurrences.</li> </ul>	01:51 Min	Breaking News	Abc	
11.06.2026	ABN News	15:20	<p>NHRC React on Vishaka Steel Plant Issue</p> <p>-New Delhi [India] June 11 (ANI): The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that eight workers died and at least six others suffered severe burn injuries after an explosion at the Visakhapatnam Steel Plant of the Rashtriya Ispat Nigam Limited (RINL) in Andhra Pradesh on June 8.</p>	04:30 Min	Breaking News	Abc	

11.06.2026	NewsJ	19:00	Police Officers Arrested for Kidnapping and Extorting ₹5 Million from Victims in Coimbatore. - Concerns arise over police administration's negligence and accountability tied to political oversight. • Citizens question government inaction as police are perceived as extortionists rather than protectors.	03:42 Min	Breaking News	Abc	
11.06.2026	Kalinga TV	13:00	HRPC intensifies probe in Soumya death, Baranga and Kabisuryanagar custodial torture cases	03:25 Min	Breaking News	Abc	
11.06.2026	Republic Bharat	22:30	Twisha Death Case Update: गिरिबाला सिंह पर सबसे बड़े खुलासे! भोपाल के द्विशा शर्मा मौत मामले में न्यायिक हिरासत में भोपाल सेंट्रल जेल में बंद रिटायर्ड जिला जज गिरिबाला सिंह से बुधवार को मध्यप्रदेश महिला आयोग की टीम ने मुलाकात की।	01:51 Min	Breaking News	Abc	

11.06.2026	Kanak News	19:00	<p>Tragic Death of 5-Day Old Baby in Nabarangpur -A heartbreaking incident has been reported from Nabarangpur district where a 5-day-old newborn baby boy allegedly died due to medical negligence.</p> <p>According to the family, the child was born at a local health centre in Raighar block and was discharged after initial treatment. However, the baby later developed fever and was taken to another hospital for emergency care.</p> <p>The family claims that despite waiting for nearly two hours, no doctor attended to the newborn in time, resulting in the tragic death of the child. They have accused the hospital staff of negligence and delayed treatment.</p> <p>On the other hand, hospital authorities have denied negligence, stating that there was a delay in bringing the child for treatment and proper medical procedures were followed.</p>	02:03 Min	Breaking News	Abc	
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11.06.2026	OTV	19:00	<p>Family Alleges Medical Negligence Behind Death of 3-Day-Old Newborn</p> <p>-A family in Bargaon village under Raighar Block of Nabarangpur district has alleged that a three-day-old newborn died due to medical negligence. According to the family, the infant developed a fever and was taken to Jodinga Health Centre, but did not receive timely treatment. The incident has once again raised concerns over healthcare services in remote areas.</p>	02:13 Min	Breaking News	Abc	
11.06.2026	Prabhat Khabar	----	<p>बिहार की बेटियों का सौदा, मानव तस्करी सिंडिकेट का बड़ा खुलासा</p> <p>-पुलिस और सामाजिक संगठनों द्वारा हाल ही में की गई जांच और बचाव अभियानों के अनुसार, बिहार के ग्रामीण और पिछड़े क्षेत्रों में गरीब और दलित परिवारों की किशोरियों को एक अत्यधिक संगठित त्रिस्तरीय मानव तस्करी नेटवर्क कथित तौर पर निशाना बना रहा है। यह नेटवर्क एक सुनियोजित प्रणाली के माध्यम से काम करता है, जिसमें नौकरियों, विवाह, दोस्ती या बेहतर जीवन के झूठे वादे करके गांवों की लड़कियों को बहला-फुसलाकर देश भर के बड़े शहरों में ले जाया जाता है। कई पीड़ित लड़कियों को बाद में घरेलू काम, बंधुआ मजदूरी या उनकी इच्छा के विरुद्ध विवाह करने के लिए मजबूर किया जाता है।</p>	03:15 Min	Exclusive	Abc	

